

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 24 OF 2023 (SZ)

Between:

Kosgi Venkataiah,
Mudireddypally (V), Rajapur (M),
Mahabubnagar District & Others.

... Petitioner

AND

Union of India,
rep. by its Secretary,
New Delhi & others

... Respondents

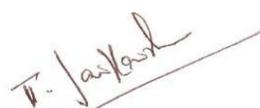
**REPORT OF THE STATE ENVIRONMENT IMPACT ASSESMENT AUTHORITY
(SEIAA), TELANGANA (RESPONDENT No.16)**

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Place: Hyderabad

Date: 26.12.2025


**COUNSEL FOR RESPONDENT No.16
T. SAI KRISHNAN**

①

Report dated 10.06.2025 ON O.A. NO. 24 of 2023 filed by Sri.Kosgi Venkatesh & others before the Hon'ble NGT against the industries located in IP Polepally SEZ, Jadcherla, Mahabubnagar District

It is to submit that, an OA No.24 of 2023 was filed by Sri.Kosgi Venkatesh & others before the Hon'ble NGT against the industries located in IP Polepally SEZ, Jadcherla, Mahabubnagar District.

Further, it is submitted that the Hon'ble National Green Tribunal (NGT) vide order dated: 17.04.2025 observed that the Terms of Reference (ToR) issued by the State Level Environment Impact Assessment Authority (SEIAA), Telangana State, Ministry of Environment, Forest and Climate Change (MoEF&CC), NewDelhi for the Development of Industrial Park by M/s TGIIC at Polepally (V) of Jadcherla (M) and Rajapur (V) of Balanagar (M), Mahaboobnagar District has expired. Furthermore, no renewal application has been submitted by the Telangana Industrial Infrastructure Corporation (TGIIC) or any individual private respondents. The Hon'ble NGT in its order dt: 17.04.2025 stated that the operation of each units is deemed to be illegal in the absence of valid approval & further directed SEIAA, Telangana to file report.

In this regard, the following is submitted:

- 1) M/s. TSIIC vide proposal no. SIA/TG/NCP/23911/2018, dt.11.04.2018 submitted application seeking Terms of Reference (ToR) for their project - Development of Industrial Park by M/s. Telangana State Industrial Infrastructure Corporation Ltd., (TSIIC) (Now, M/s. Telangana Industrial Infrastructure Corporation Ltd.,) at Polepally (V) of Jadcherla (M) and Rajapur (V) of Balanagar (M), Mahaboobnagar District.
- 2) The proposal was placed before the State level Expert Appraisal Committee (SEAC) in its meetings held on 06.09.2019, 24.12.2019 & 19.02.2021 and noted that the proponent has applied for ToR under violation category. After detailed discussions, SEAC recommended for issue of ToR.
- 3) Accordingly, the State level Environment Impact Assessment Authority (SEIAA) in its meeting held on 16.03.2021 examined the

RECEIVED
SECRETARY
STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
(SEIAA)
TELANGANA STATE
MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE
CHANGE
NEW DELHI

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recommendations of SEAC and approved for issue of ToR and the ToR was issued on 22.03.2021.

- 4) Subsequently, the proponent applied for Environmental Clearance along with final EIA/EMP report vide proposal No. SIA/TG/INFRA1/535995/2025 dt.01.05.2025 on the PARIVESH portal.
- 5) The above proposal (i.e., for fresh EC) was placed in the SEAC meeting held on 08.05.2025 and after detailed discussions, SEAC noted that the proponent has applied for EC after expiry of ToR validity. In this regard, the Committee opined that the application may be returned and the proponent was directed to apply for ToR afresh. Accordingly, SEAC recommended to return the application and the application was returned.
- 6) Later, the proponent vide Proposal No. SIA/TG/INFRA1/537791/2025 dt.16.05.2025 applied for fresh ToR. The proposal was examined and Essential Details Sought (EDS) was raised on PARIVESH portal & informed the proponent that " in view of the Hon'ble Supreme Court Order dated 16.05.2025, this office is not in a position to issue any TORs in the violation cases"
- 7) Presently, the application is with the proponent.
- 8) Further, a Writ Petition No 20924/2023 was filed in the Hon'ble High Court with a prayer to initiate criminal action on the Respondent 7 to Respondent 15 regarding pollution and contravening provisions of the Environmental (Protection) Act, 1986 in the villages of Mudireddipally, Rayapally, Gullagaddatanda, Polepally and the lands of the petitioner. In this regard, it is to submit that SEIAA, Telangana is not a respondent in the said case.


10/6/25
MEMBER SECRETARY
(SEIAA)

MEMBER SECRETARY
SEIAA, TELANGANA
Block No.305, Maitri Vihar,
Ameerpet, Hyderabad-500 083

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TimeLine Details

ANNEXURE-I

Proposal received date at each stage of flow.

Proposal No.* : SIA/TG/NCP/23911/2018

Project Name* : Industrial Park

Project Sector* : INFRA-1

Date of submission* : 11 Apr 2018

Submitted by Proponent	Query for Shortcoming(if any) by SEIAA	Resubmission of Proposal by Proponent	Accepted by SEIAA and forwarded to SEAC	Query for Shortcoming(if any) by SEAC	Resubmission of Proposal by Proponent	Accepted by SEAC	Forwarded to SEIAA for TOR	TOR Letter Uploaded On	TOR Granted
11/04/2018	NA	NA	17/04/2018	N/A	N/A	05/09/2019	N/A	23/03/2021	

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APPENDIX I

(See Paragraph-6)

CATEGORY - B

Note : If space provided against any parameter is inadequate, Kindly upload supporting document under 'Additional Attachments if any' at the last part of the Form1. Please note that all such Annexures must be part of single pdf document.

(I) Basic Informations

S.No.	Item	Details	
	Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 and read with amendment vide notification dated 08.03.2018. ?	Yes	
	Type of Violation	Started the work onsite without prior EC under EIA notification, 2006.	
	Details of Violation	Some of the industries are under operation in the net usable area of 811.90 acres (386.2 ha) . However, Individual industries have obtained Consent for Establishment and Consent for Operation from State statutory authority before starting up the industry.	
1.	Name of the Project	Industrial Park	
	Proposal No	SIA/TG/NCP/23911/2018	
2.	Project Sector	INFRA-1	
3.	Location of the project	Polepally & Rajapur (V), Jadcherla & Balanagar (M), Mahabubnagar (Dist)	
4.	Shape of the project land Uploaded GPS file Uploaded copy of survey of India Toposheet	Block (Polygon) Annexure-GPS file  Annexure-Survey of india toposheet	
5.	Brief summary of project	Annexure-Brief summary of project	
6.	State of the project	Telangana	
Details of State of the project			
S.no	State Name	District Name	Tehsil Name
(1.)	Telangana	Mahbubnagar	Jadcharla
7.	Town / Village	Polepally & Rajapur (V), Jadcherla & Balanagar Mandals	
8.	Plot/Survey/Khasra No.	408 - 412 , 418 - 435, 437 - 445, 452 - 459 of Polepally village 588 - 630 of Rajapur Village	
9.	S. No. in the schedule	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones	
10.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number or wells to be drilled	Total area is 954.23 acres (386.163 Ha), out of this net usable is 811.90 acres (386.2 ha). ha.	
11.	New/Expansion/Modernization	New	
12.	Category of project	B	

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13.	Does it attract the general condition? If yes, please specify	No
15.	Does it attract the specific condition?	No
16.	Is there any litigation pending against the project?	No
17.	Nearest railway station along with distance in kms.	Gollapally Railway Station, 6 km
18.	Nearest airport along with distance in kms	Rajiv Gandhi International Airport, 55 km
19.	Nearest Town/City/District Headquarters along with distance in kms	Hyderabad , 80 km
20.	Distance of the project from nearest Habitation	0.250 , 0.250 km
21.	Details of alternative sites examined shown on a toposheet	No
22.	Whether part of interlinked projects?	No
23.	Whether the proposal involves approval/clearance under the Forest (Conservation)Act,1980?	No
24.	Whether the proposal involves approval/clearance under the wildlife (Protection)Act,1972?	No
25.	Whether the proposal involves approval/clearance under the C.R.Z notification,2011?	No
26.	Whether there is any Government Order/Policy relevent/relating to the site? Uploaded Order/Policy	Yes Annexure-Uploaded order/policy
27.	Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?	No
28.	Project Cost(in Lac.)	18637.80 Lakhs
30.	Whether the proposed project/activity located in notified Industrial area(Yes/No)	N/A

Activity

1 Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	The total layout area for industrial park is to 386.2 Ha (954.23 acres), Out of this 328.56 ha (811.90 acres) is the net usable area. The land development includes Basic infrastructure, Technical

			infrastructure, Environmental infrastructure and social & Functional infrastructure.
1.2	Clearance of existing land, vegetation and buildings?	No	Not Applicable The proposed project site is a partially covered with rock boulders, flat surface, which is barren and devoid of any significant vegetation. Thorns and bushes are present in the proposed site.
1.3	Creation of new land uses?	Yes	New Buildings and sheds for manufacturing activities will be constructed
1.4	Pre-construction investigations e.g. bore houses, soil testing?	No	Detailed soil investigations will be carried for establishing the individual industries.
1.5	Construction works?	Yes	Basic infrastructure, Technical infrastructure, Environmental infrastructure and social & Functional infrastructure will be constructed. Already Aurobindo Pharma, Hetero Drugs, Shilpa Medicare and few other units are under operation.
1.6	Demolition works?	No	Not Applicable
1.7	Temporary sites used for construction works or housing of construction workers?	Yes	Mostly local labor will be employed. However temporary labor sheds will be provided for the construction workers and it will be cleared after completion of the construction work.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	No	Infrastructure will be developed over the ground. Excavation will be done for construction and it will be used for leveling and landscaping work within the project area.
1.9	Underground works including mining or tunneling?	No	Not Applicable
1.10	Reclamation works?	No	Not Applicable
1.11	Dredging?	No	Not Applicable
1.12	Offshore structures?	No	Not Applicable
1.13	Production and manufacturing processes?	No	Not Applicable
1.14	Facilities for storage of goods or materials?	No	Not Applicable
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Most of the industries are having individual wastewater treatment facilities like STP and ETP. Provision for collection, transportation, storage, and disposal of wastes (Recycling Centre), including MSW, e-waste, hazardous and industrial wastes will be provided.
1.16	Facilities for long term housing of operational workers?	Yes	Two housing areas (rehabilitation areas) will be provided to accommodate employees/workers and a guesthouse for visitors and service engineers etc., and dormitories for workers.
1.17	New road, rail or sea traffic during construction or operation?	No	Not Applicable

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1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	Not Applicable
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	No closure or diversion of existing transport routes are envisaged
1.20	New or diverted transmission lines or pipelines?	No	No diversion of transmission lines and pipelines are required
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	Not Applicable
1.22	Stream crossings?	No	Not Applicable No streams are crossing from site.
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	TSIIC is providing water to Industries in IP through 4 borewells that are in working condition out of 10 borewells.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	Not Applicable
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transportation is required for labour from nearby villages and construction materials for the project.
1.26	Long-term dismantling or decommissioning or restoration works?	No	Not Applicable No long term dismantling works involved in this project as the proposed site is an uncultivable and un-developed land.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	No decommissioning activity is proposed.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	Temporary influx of labour force will be there only during construction phase. However, influx of skilled and professionals if any due to the operations in the project site, will be employed on long term basis by units in the proposed park and will take advantage of already existing infra-structure in the nearby Hyderabad city.
1.29	Introduction of alien species?	No	No introduction of alien species.
1.30	Loss of native species or genetic diversity?	No	No loss of native species or genetic diversity
1.31	Any other actions?	No	No other significant action will have impact on environment.

2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	Yes	The proposed site is uncultivable land which belongs to TSIIC.

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2.2	Water (expected source & competing users) unit: KLD	Yes	TSIIC has applied to RWS&S and TDWSC to provide 5 MLD of water to the Industrial Park, Jadcherla for net usable area of 811.90 acres. Letter is enclosed as Annexure-III. However, TSIIC is providing water to Industries in IP through 4 borewells that are in working condition out of 10 borewells. An Overhead tank of capacity 0.45 MLD and Sump with capacity 0.45 MLD are provided in IP. Sump is provided with two motors of 15 HP capacities for providing water to requested industries.
2.3	Minerals (MT)	No	No minerals are required
2.4	Construction material - stone, aggregates, sand / soil (expected source - MT)	Yes	From the available market near by the project site.
2.5	Forests and timber (source - MT)	No	No forest cutting is involved for construction activities in the project site.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT),energy (MW)	Yes	TSIIC has allocated 10 acres of land to erstwhile APTRANSCO for establishment of 220/132/33 KV substation in the premises of IP, Jadcherla. 63 MVA of power is generated from 220/132/33 KV substation, out of which 47 MVA of power is used for the peak demand in the IP, Jadcherla. Allocation letter for substation is enclosed as Annexure-IV.
2.7	Any other natural resources (use appropriate standard units)	No	No

3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	Yes	The raw materials for industry and fuel for DG (Diesel Generator) sets shall be used and stored in identified locations. Storage for treated waste water(guard ponds), recycle/reuse are provided at as per applicable guidelines and legal requirements. As per MSIHC rules to avoid any hazards for human health, environment, flora, fauna and water supply.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Not Applicable
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	The project comprises of manufacturing units, which would create direct/in-direct employment opportunity on a large scale by which the socioeconomic status of

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			the region will be improved. The project is expected to provide employment to about 25,000 people which includes direct employment of 20000 people and indirect employment of 5000 people.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	Vulnerable groups of people will not be affected by the proposed project.
3.5	Any other causes	No	No other Causes

4 Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	Yes	Excavation will be done for construction and it will be used for leveling and landscaping work within the project area.
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Total municipal solid waste (MSW) generation from the project has been estimated approximately 12.5 TPD. The sludge from STP's will be used as green manure for landscaping within the premises. Solid waste management including collection, transportation, storage, and disposal of wastes (Recycling Centre), including MSW, e-waste, hazardous and industrial wastes.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	The Hazardous wastes generated from the proposed project and ETP sludge will be sent to the nearby TSDF Facility for safe disposal.
4.4	Other industrial process wastes	No	Not Applicable
4.5	Surplus product	No	Not Applicable
4.6	Sewage sludge or other sludge from effluent treatment	No	Individual Units will make their own arrangements for treatment.
4.7	Construction or demolition wastes	Yes	During construction some amount of construction debris may be generated which will be segregated and whatever is re-saleable will be sold to buyers and rest of the waste will be used for filling up of low lying areas and development of internal roads and boundary walls.
4.8	Redundant machinery or equipment	No	No Redundant machinery or equipment is envisaged.
4.9	Contaminated soils or other materials	No	Not envisaged during normal operation. Accidental spills if any, will be recovered and appropriate remedial measure will be carried out.

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4.10	Agricultural wastes	No	No Agricultural wastes are envisaged
4.11	Other solid wastes	No	None

5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	No	Individual Industries will be taking appropriate measures
5.2	Emissions from production processes	No	Individual Industries will be taking appropriate measures
5.3	Emissions from materials handling including storage or transport	No	Individual Industries will be taking appropriate measures
5.4	Emissions from construction activities including plant and equipment	No	Dust emissions are temporary in nature only during construction and it will be controlled by water sprinkling .
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	No	Dust Suppression system and green belt of adequate widths shall be proposed around manufacturing zones such that they act as green buffers.
5.6	Emissions from incineration of waste	No	Not Applicable
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Not Applicable
5.8	Emissions from any other sources	No	Not Applicable

6 Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	No	Not Applicable
6.2	From industrial or similar processes	No	Not Applicable
6.3	From construction or demolition	Yes	Noise will be generated during construction stages due to the concrete mixers, vehicular movements etc. However all measures shall be taken so that noise levels do not increase beyond the specified limits in public domain. Protective gears will be used by occupational workers.
6.4	From blasting or piling	No	Not Applicable

6.5	From construction or operational traffic	Yes	Noise from traffic movements is expected from the project during construction stage. However it will not be for a significant intensity and duration and it is localized.
6.6	From lighting or cooling systems	No	Not Applicable
6.7	From any other sources	No	Not Applicable

7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	Individual units will store and handle as per the rules and procedures prescribed by the national regulatory body.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	Individual units will have their own treatment and disposal facility.
7.3	By deposition of pollutants emitted to air into the land or into water	No	Not applicable. Land: Wastes and Wastewater generated will not be discharged onto the land. Proper waste management facilities will be provided. Contamination of land is not envisaged.
7.4	From any other sources	No	An adequate drainage system will be provided at the site with separate collection streams to segregate the storm water run-off, material storage areas and other wastewater streams.
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	No risk of long term build up of pollutants in the environment from various sources is expected.

8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	It would be stipulated that, all the units in the proposed project will follow Hazardous waste management rules during handling and storage of hazardous materials.
8.2	From any other causes	No	Not Anticipated

8	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	The project site is in Seismic Zone-II (Least Active zone). Therefore no damage will be anticipated due to earthquakes.
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9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> ◦ Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) ◦ housing development ◦ extractive industries ◦ supply industries ◦ Other 	No	No specific consequential general development of the surrounding area and localities involving public amenities is envisaged considering the infra-structure already available and adequate to meet the requirements. Therefore there will be no significant load on the environment.
9.2	Lead to after-use of the site, which could have an impact on the environment	No	The proposed project is going to be operated for a long term.
9.3	Set a precedent for later developments	No	Development of local community Improvement in Quality of life Ecological balance by sustainable development
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	There are no other projects with similar effects in the vicinity

(III) Environmental Sensitivity

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	No such areas which are protected under International conventions National or local legislation for their ecological landscape, cultural or other related value in the surroundings.
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	Yes	Dindi river is about 2-3 kms from the site. Appannapalli and Tigalapalli Reserved Forest within 10 km from the project site.
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration	No	There are no sensitive or endangered species of flora & fauna in the surrounding area which will be affected by the project activity.
4	Inland, coastal, marine or underground waters	No	No such areas which are important or Sensitive for ecological reasons

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			exist in the vicinity of the project area.
5	State, National boundaries	No	There is no state and national boundaries
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	No	No such tourist and pilgrim areas are present. However, small temples are present.
7	Defence installations	No	There are no Defense installations near the project area.
8	Densely populated or built-up area	No	The proposed project is located in Polepalli village of Jadcherla mandal and Rajapur village of Balanagar Mandal in Mahboobnagar district, which is not very densely populated.
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	No	No such sensitive man-made land uses are present.
10	Areas containing important, high quality or scarce resources. (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	Yes	TSIIC is providing water to Industries in IP through 4 borewells that are in working condition out of 10 borewells.
11	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	No	Some industries are under operation.
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects	No	There are no such areas which are susceptible to natural hazards near the project location. Proposed project falls under Seismic Zone II (Low Damage Risk Zone) as per IS 1893 (Part I).

(IV) PROPOSED TERMS OF REFERENCE FOR EIA STUDIES

1	Uploaded Proposed TOR File	<u>Annexure-TOR file</u>
2	Uploaded scanned copy of covering letter	<u>Annexure-scanned copy of covering letter</u>
3	Uploaded Pre-Feasibility report(PFR)	<u>Annexure-PFR</u>
4	Uploaded additional attachments(only single pdf file)	<u>Annexure-Additional attachments</u>

ADDITIONAL MULTIPLE ENTERIES

Sr. no.	Remarks	Uploaded Additional Attachments
1	Water allocation letter	<u>Annexure-Additional Attachments</u>
2	Power Approval	<u>Annexure-Additional Attachments</u>
3	Land Acquisition	<u>Annexure-Additional Attachments</u>
4	Line of Activity	<u>Annexure-Additional Attachments</u>

(V) Undertaking

The aforesaid application and documents furnished here with are true to my knowledge

V. (i)	Name	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED			
	Designation	Chief Engineer			
	Company	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED			
	Address	Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Parishrama Bhavan, 5th Floor, Basheerbagh, Hyderabad- 500004.			
Essential Details Sought					
S. No.	EDS Sought Date	EDS Sought			Letter
NO Record					
Additional Details Sought					
S. No.	ADS Sought Date	ADS Sought			Letter
(1.)	28/02/2020	You are requested to submit revise the layout as per the recommendations of Sub-Committee and submit the same alongwith Commitment for providing CETP.			
(2.)	12/02/2021	Submitting commitment letter for providing CETP and layout plan for obtaining ToR for Industrial park, Polepally.			EDS Letter
Transferred Details(Category A To B)					
S. No.	Category A(Proposal No)	Category B(Proposal No)	Transferred Date	Reason	Letter
NO Record					



REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/MBNR-39/2021-

Dt:22.03.2021.

Sub: SEIAA – Development of Industrial Park by M/s. TSIIC at Sy. No. 408 - 412 , 418 - 435, 437 - 445, 452 - 459 of Polepally (V) of Jadcherla (M) & Sy. No. 588 - 630 of Rajapur (V) of Balanagar (M), Mahaboobnagar District – TORs issued with public hearing - Reg.

* * *

- I. This has reference to your proposal No. SIA/TG/NCP/23911/2018, dt. 11.04.2018 (received on 17.04.2018) submitted to the SEIAA, Telangana seeking Terms of Reference (ToR) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986. The project is for Development of Industrial Park by M/s. TSIIC at Sy. No. 408 - 412 , 418 - 435, 437 - 445, 452 - 459 of Polepally (V) of Jadcherla (M) & Sy. No. 588 - 630 of Rajapur (V) of Balanagar (M), Mahaboobnagar District.
- II. The proposal for grant of Terms of Reference (ToR) to the proposed project was considered by the State level Expert Appraisal Committee (SEAC) in its meetings held on 06.09.2019, 24.12.2019 & 19.02.2021. The SEAC in its meeting held on 19.02.2021 observed the following:

The representative of the project proponent Sri D. Srinivasulu; and Smt. Kavitha, Smt. Shaheeda Begum & Smt. Reshma Thakur of M/s. EPTRI, Hyderabad attended and made a presentation before the SEAC.

During presentation, the proponent informed that:

- *TSIIC initiated the process of environmental clearance for the erstwhile IP, Jadcherla, with an area of 386.2 Ha. (Ac. 954.23) with certain areas already under development.*
- *The development of the IP at Jadcherla had commenced in 2007. Individual Industries have obtained CFE & CFO from the State PCB before starting up the industry.*
- *The industrial park is allotted to 92 units out of which around 19 units are under operation.*
- *The industrial park include following Orange category industries:*
 - *Pharma Formulation SEZ: Pharmaceutical Formulation production of Tablets, Capsules & Injectables, Pellets, Capsules tablets and liquid formulation.*
 - *Industries Onsite SEZ: Frozen desserts, Ice creams, Blade stainless steel, blades, shavings other than stainless steel Razors, Thin Films, Liquid Nitrogen, Liquid Oxygen and Oxygen gas.*
- *Keeping in view of the S.O. 804 (E) dt.14.03.2017 and S.O.1030 (E), dt.08.03.2018 issued by the MoEF&CC, GoI, they have submitted application for EC, as they comes under Violation of EC.*

The proponent has applied for TORs under violation on 17.04.2018 the proposal was considered in the SEAC meeting held on 06.09.2019. The sub-committee constituted by the SEAC inspected the site on 03.09.2019 and submitted the report.

Earlier, the SEAC in its meeting held on 24.12.2019 informed the proponent to revise the layout as per the recommendations of Sub-Committee and submit the same along with Commitment for providing CETP.

The proponent vide lr.dt.12.02.2021 submitted revised layout along with Commitment for providing CETP.

After detailed discussions, the SEAC recommended for issue of standard terms of reference (TORs) with following Specific Terms of Reference.

Specific Terms of Reference:

- (i) The State Government/SPCB to take action against the project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC (if Credible Action was not initiated).
- (ii) The project proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the SEAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the SEAC and approval of the regulatory authority.
- (iii) Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment.
- (iv) Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- (v) The remediation plan, the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants.
- (vi) Funds allocation for Corporate Environment Responsibility (CER) shall be made as per O.M. dt.01.05.2018 for various activities therein. The details of fund allocation and activities for CER shall be incorporated in the EIA/EMP report.
- (vii) Detailed hydrological study to be carried out in core and buffer zone of the project as per recent GEC guidelines 2015.
- (viii) The project proponent shall undergo the process of public hearing in consultation with the TSPCB, as per EIA notification, 2006 and its subsequent amendments. The project proponent shall include commitments made by the project proponent on issues raised during Public hearing in a tabular form in the EIA/EMP report.
- (ix) The project proponent shall give an Undertaking by way of affidavit to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dt. 02.08.2017 in Writ Petition (Civil) No. 114 of 20 14 in the matter of Common Cause versus Union of India and Ors. before grant of ToR/ EC, as per OM dt.30.05.2018. The Undertaking inter-alia includes Commitment of the project proponent not to repeat any such violation in future.
- (x) In case of violation of above undertaking by the project proponent, the ToR/Environmental Clearance shall be liable to be terminated forthwith.
- (xi) State Government concerned shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgement of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.

III. Accordingly, the proposal along with recommendations of SEAC, Telangana was examined by the State level Environment Impact Assessment Authority (SEIAA) in its meeting held on 16.03.2021 and observed the following:

The SEIAA examined the recommendations of SEAC in detail and noted that the project is considered as a violation case and to be processed according to the S.O.804 (E), dt.14.03.2017 & S.O.1030 (E), dt.08.03.2018. The SEIAA approved for issue of TORs."

IV. In view of the above, the SEIAA, Telangana hereby accords ToRs with public hearing to the project for preparation of the Environment Impact Assessment (EIA) Report and Environment Management Plan (EMP). The standard terms of reference (TORs) and general guidelines for preparation of EIA & EMP report are as following:

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR INDUSTRIAL ESTATES/ PARKS/ COMPLEXES/ AREAS, EXPORT PROCESSING ZONES (EPZS), SPECIAL ECONOMIC ZONES (SEZS), BIOTECH PARKS, LEATHER COMPLEXES AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

- 1) Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damage, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weight age criteria for short-listing selected site.
- 2) Submit the details of the land use break-up for the proposed project. Details of land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.
- 3) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- 4) Examine the impact of proposed project on the nearest settlements.
- 5) Examine baseline environmental quality along with projected incremental load due to the project taking into account of the existing developments nearby.
- 6) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- 7) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area, and any obstruction of the same by the project.
- 8) Details regarding project boundary passing through any eco- sensitive area and within 10 km from eco- sensitive area.
- 9) Green buffer in the form of green belt to a width of 15 meters should be provided all along the periphery of the industrial area. The individual units should keep 33% of the allotted area as a green area.
- 10) Submit the details of the trees to be felled for the project.
- 11) Submit the details of the infrastructure to be developed.
- 12) Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- 13) Submit details regarding R&R involved in the project
- 14) Zoning of the area in terms of 'type of industries' coming-up in the industrial area based on the resource requirement along with likely pollutants with quantity from the various industries.
- 15) The project boundary area and study area for which the base line data is generated should be indicated through a suitable map. Justification of the parameters, frequency and locations shall be discussed in the EIA.
- 16) Submit Legal frame work for the implementation of Environmental Clearance conditions - to be clearly spelt out in the EIA report.
- 17) Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
- 18) Site justification of the identified industry sectors from environmental angle and the details of the studies conducted if any.
- 19) Ground water classification as per the Central Ground Water Authority.
- 20) Submit the source of water, requirement vis-à-vis waste water to be generated along with treatment facilities, use of treated waste water along with water balance chart taking into account all forms of water use and management.
- 21) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
- 22) Examine soil characteristics and depth of ground water table for rainwater harvesting.
- 23) Examine details of solid waste generation treatment and its disposal.
- 24) Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption.

- 25) In case DG sets are likely to be used during construction and operational phase of the project, emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
- 26) Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
- 27) A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
- 28) Examine the details of transport of materials for construction which should include source and availability.
- 29) Examine the details of National Highways/State Highways/ expressways falling along the corridor and the impact of the development on them.
- 30) Examine noise levels - present and future with noise abatement measures.
- 31) Identify, predict and assess the environmental and sociological impacts on account of the project. A detailed description with costs estimates of CSR should be incorporated in the EIA / EMP report.
- 32) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- 33) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- 34) The Public hearing should be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the TOR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
- 35) A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
- 36) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 37) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 38) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Industrial Estate>".

Specific Terms of Reference:

- (i) *The State Government/SPCB to take action against the project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC (if Credible Action was not initiated).*
- (ii) *The project proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the SEAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the SEAC and approval of the regulatory authority.*
- (iii) *Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment.*

- (iv) Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- (v) The remediation plan, the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants.
- (vi) Funds allocation for Corporate Environment Responsibility (CER) shall be made as per O.M. dt.01.05.2018 for various activities therein. The details of fund allocation and activities for CER shall be incorporated in the EIA/EMP report.
- (vii) Detailed hydrological study to be carried out in core and buffer zone of the project as per recent GEC guidelines 2015.
- (viii) The project proponent shall undergo the process of public hearing in consultation with the TSPCB, as per EIA notification, 2006 and its subsequent amendments. The project proponent shall include commitments made by the project proponent on issues raised during Public hearing in a tabular form in the EIA/EMP report.
- (ix) The project proponent shall give an Undertaking by way of affidavit to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dt. 02.08.2017 in Writ Petition (Civil) No. 114 of 20 14 in the matter of Common Cause versus Union of India and Ors. before grant of ToR/ EC, as per OM dt.30.05.2018. The Undertaking inter-alia includes Commitment of the project proponent not to repeat any such violation in future.
- (x) In case of violation of above undertaking by the project proponent, the ToR/Environmental Clearance shall be liable to be terminated forthwith.
- (xi) State Government concerned shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.
- V. The above ToR should be considered for preparation of EIA Report in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006 & its subsequent amendments.
- VI. The consultants involved in preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/ Laboratories including their status of approvals etc., vide Notification dt. 19.07.2013 of the MoEF&CC.
- vii. The project proponent shall submit the detailed final EIA/EMP prepared as per ToRs, to the SEIAA / SEAC for considering the proposal for Environmental Clearance within 3 years, as per the O.M. No.J-11013/41/2006-IA-11(1) (P) dt. 08.10.2014 of the MoEF&CC, GoI.
- VIII. The prescribed ToRs would be valid for a period of three (03) years for submission of the EIA/EMP Reports.

Yours faithfully

Sd/-

MEMBER SECRETARY
SEIAA, T.S.

To

Development of Industrial Park by M/s. TSIIC
Sy. No. 408 - 412 , 418 - 435, 437 - 445, 452 - 459
of Polepally (V) of Jadcherla (M) & Sy. No. 588 - 630 of Rajapur (V)
of Balanagar (M), Mahaboobnagar District

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: HYD, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Special Chief Secretary to Govt., EFS&T Dept., GoTS for kind information.

//T.C.F.B.O.//



JOINT CHIEF ENVIRONMENTAL ENGINEER

**PARIVESH**Ministry of Environment, Forest and Climate Change
Government of India75
आजादी का
अमृत महोत्सव

Back



Project Name:	INDUSTRIAL PARK AT AT POLEPALLY & RAJAPUR (V), JADCHERLA & BALANAGAR (M), MAHABOBNAGAR (DIST), TELANGANA STATE	Single Window Number:	SW/245419/2025
		Proposal Number:	SIA/TG/INFRAI/535995/2025
State:	TELANGANA	Current Status:	Proposal returned in present form
Submission Date:	01/05/2025	Project Category:	BI
Sector:	INFRAI	Proposal For:	Fresh EC
Project Proponent Name:	Telangana State Industrial Infrastructure Corporation Limited		

View Agenda

View MoM



Project Details

I. Details of Project

1.1. Name of the Project	INDUSTRIAL PARK AT AT POLEPALLY & RAJAPUR (V), JADCHERLA & BALANAGAR (M), MAHABOONAGAR (DIST), TELANGANA STATE
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/245419/2025
1.4. Description of Project	The total area of the site is 386.2 hectares (954.23 acres /3.86 km ²) with certain areas already under development. The IP Jadcherla is located in survey nos. 408 to 412, 418 to 435, 437 to 445, 452 to 459 of Polepally Village, Jadcherla Mandal, and survey nos. 588 to 630 of Rajapur Village, Balanagar Mandal, of Mahabubnagar District.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	State PSU (eg. State Forest Corp., TANGEDCO, Mineral development Corp)
2.2. Name of the Company/ Organization/User agency	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED

Registered address

2.3. Address	6th Floor, Parisrama Bhavan, Fateh Maidan Road Basheerbagh, Hyderabad 500004
2.4. Village /Town / City	Basheerbagh
2.5. State	TELANGANA
2.6. District	HYDERABAD
2.7. Pin Code	500004
2.8. Landmarks	Opp.LB stadium, Fateh Maidan Road,
2.9. E-mail address	ce-iic@telangana.gov.in
2.10. Mobile number	xxxxxx1117

3. Details of the person making application

3.1. Name	E. Vishnu Vardhan Reddy
3.2. Designation	Vice Chairman & Managing Director

Correspondence address

3.3. Address	6th Floor, Parisrama Bhavan, Fateh Maidan Road Basheerbagh, Hyderabad 500004
3.4. Village /Town / City	Basheerbagh
3.5. State	TELANGANA
3.6. District	HYDERABAD
3.7. Pin Code	500004
3.8. E-mail address	ce-iic@telangana.gov.in
3.9. Landline Number	23237672
3.10. Mobile number	xxxxxx1117

Project Location

4. Location of the Project or Activity

4.1. Upload KML kml jadcharla.kml

4.2. Whether the project/activity falling in the state/UT sharing international borders NO

5. Shape of the Project Non - Linear

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
E44SI	TELANGANA	Mahabubnagar	Jadcherla	POLEPALLI	
E44SI	TELANGANA	Mahabubnagar	Rajapur	RAJAPUR	

Remarks

N/A

6. Land Requirement (In Ha) of the project or activity

6.1. Nature of Land involved

6.2. Non-Forest Land [A]	386.163
6.3. Forest Land [B]	0
6.4. Total Land [A+B]	386.163

Project Activity Cost

7. Project/Activity Cost

7.1. Total Cost of the Project at current price level (in Lakhs)	18637.8 Amount in Words : Eighteen Thousand Six Hundred Thirty Seven Point Eight Lakh(s) Only
--	--

8. Employment likely to be generated

8.1. During construction phase

Permanent employment

8.1.1. No. of permanent employment (No.s) [A]	1500
8.1.2. Period of employment (No. of days) [B]	330
8.1.3. No. of man-days $[X] = [A] * [B]$	495000

Temporary employment

8.1.4. Temporary / Contractual employment (No. of Man days) [Y]	2500
8.1.5. Total $[X] + [Y]$	497500

8.2. During operational phase

Permanent employment

8.2.1. No. of permanent employment (No.s) [A]	20000
8.2.2. Period of employment (No. of days) [B]	330
8.2.3. No. of man-days $[X] = [A] * [B]$	6600000

Temporary employment

8.2.4. Temporary / Contractual employment (No. of Man days) [Y]	5000
8.2.5. Total $[X] + [Y]$	6605000

Others

9. Whether Rehabilitation and Resettlement (R&R) involved? NO

10. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

11. Whether any alternative site(s) examined or part thereof for the non-site-specific component? NO

11.1. Reason thereof

As the project was started in 2007 to uplift the backward areas of Mahabubnagar

12. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? YES

Details of Order/Policy

Upload Copy

Ministry of Commerce & Industry (SEZ section)

goi.pdf

13. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? NO

14. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? YES

Act	Type of violation	Year	Direction Issued By	Direction Details	Direction Copy	Summary	Report
EIA Notification 1994 / 2006	NA	2007			N/A	Industrial park was started in 2007 for the upliftment of backward areas of mahabubnagar	chapter-13.pdf

Basic Information

I. Category of the Project/Activity

1.1. Name of the project proposal	INDUSTRIAL PARK AT AT POLEPALLY & RAJAPUR	
1.2. Type of Proposal	New	
1.3. Whether the Project Activity (Construction/ Operation) has been undertaken without obtaining prior Environmental Clearance Yes under the provision of EIA Notification 1994/ 2006?	Yes	
1.3.1. Whether proposal is being submitted under the provision of	Ministry Notification S.O. 804 (E) Dated 14 March 2017	
1.3.2. Brief detail on violation	Industrial Park commenced in 2007. In accordance with the MoEF&CC circular, S.O. No 804(E), dt.14th March 2017 and its subsequent amendments on violation of EC. TSIC has applied for EC process on 11th April 2018.	
1.4. Whether multiple items (Components) as per the notification involved in the proposal?	No	
1.4.1. Item No. as per schedule to EIA Notification, 2006	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones	Building and Construction project with BUA >1,50,000 sqm or covering an area of >50 Ha in Industrial estates/ parks/ complexes (<500 Ha) and Not housing any industry belonging to Category A or B.
Capacity	328.56	Ha
2. Whether project/activity attracts the General Condition specified in the Schedule of EIA Notification?	No	
3. Whether any Protected Areas Notified Under the Wild Life (Protection) Act, 1972 are located within 10 km of the project site	No	
4. Whether any Severely Polluted Areas as identified by the CPCB from time to time located in proximity to the project site	No	
5. Whether any Critically Polluted Areas as identified by the CPCB from time to time located in proximity to the project site	No	
6. Whether any Notified Eco-Sensitive area notified under Environmental (Protection) Act, 1986 located in proximity to the project site	No	
7. Whether any Inter-State Boundaries and International Boundaries located in proximity to the project site	No	
8. Whether any Eco-sensitive Zone notified/proposed to be notified under Environment (Protection) Act, 1986 located within 10 km of the project site	No	
9. Whether any forest land present within 10 km of the project site	No	
10. Category of the Project as per EIA Notification, 2006	B1	
10.1. Whether proposal is required to be appraised at Central level?	No	
11. Whether Proposal has interlinked / interdependent projects or activities?	No	

11.1. Reason thereof

Not applicable

12. Whether any Forest Land involved in the project or part thereof No

13. Whether NBWL recommendation is required? No

14. Land Acquisition Details

Type of Land	In case of non-forest land, please specify	Type of privately owned land	Type of land in terms of ownership	Supporting documents			Status of Land Acquisition
				Document Name	Remarks	Document	

Project Details

14. Details of CTE

14.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC? No

14.1.1. Reason thereof Individual industries have already obtained CFE and CFO. TGIC will apply for CFE after obtaining EC.

15. Whether the project/activity located in Notified Industrial Area? No

16. Whether the project/activity located in CRZ or ICRZ area? No

17. Whether the project proposed to be located in Territorial waters (Off-shore) No

18. Whether project/activity attracts the Specific Condition specified in the Schedule of EIA Notification? No

Product Details

19. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
All the industries that are under operation in the Industrial park are Orange Category industries with Pharmaceutical formulation, production of tablets, capsules, liquid vials etc.	Product	386.16	Hect ares (Ha)	Road	The proposed Industrial Park at Jachherla is considered as Brownfield project, as land has been allocated to some of the Pharma industries in Pharma Formulation, SEZ of the proposed Industrial Park like Aurobindo, Hetero, etc. which are under operation. The Industrial park is allotted to 92 units out of which around 19 units are under operation.

20. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary? No

Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

21. Status of collection of baseline data Already collected

Period of baseline data collection

21.1. From	01/03/2022
21.2. To	31/05/2022

22. Seasons of collection Summer

23. Number of Monitoring locations for

23.1. Meteorology (Nos.)	1
23.2. Ambient Air Quality (Nos.)	10
23.3. Surface Water Quality (Nos.)	6
23.4. Ground Water Quality (Nos.)	13
23.5. Ground water level (Nos.)	0
23.6. Noise Level (Nos.)	6
23.7. Soil Quality (Nos.)	10

23.8. Summary on the baseline situation chapter-3.pdf

23.9. Map showing the monitoring locations bld maps.pdf

Consultant Details

24. Whether QCI/NABET Accredited EIA Consultant engaged? Yes

24.1. Accreditation No. / Organization Id ORG000443

24.2. Name of the EIA Consultant Organization Environment Protection & Training Research Institute

24.3. Address Sy. No. 91/4, Gachibowli, Hyderabad - 500032

24.4. Mobile No. 9505719454

24.5. E-mail Id dgeptri@gmail.com

24.6. Category of Accreditation (Eligible for Category A / Eligible for Category B) A

24.7. Sector(s) of Accreditation 1,3,31,37,38,39,4,6,33

24.8. Validity of Accreditation 09/01/2028

Project Details

1. Introduction of Project or Activity

1.1. Need for the project or activity and its importance to the country/region	IP was developed to uplift the backward areas of Mahabubnagar and its surrounding areas
1.2. Demand - Supply Gap and Domestic and export markets, if any	Allocated space for orange category industries & provide infrastructure facilities at one place.

2. Social Infrastructure

2.1. Readily available	The site is well connected with state highway, educational centers, medical facilities, sanitation, housing, drinking water facilities etc.
2.2. Proposed to be developed	Infrastrcuure facilities like roads, water, power etc. are proposed in the industrial park

3. Connectivity to the project or activity

3.1. Nearest railway station and its distance (in Km)	Gollapally	6
3.2. Nearest Airport and its distance (in Km)	Rajiv Gandhi International Airport,	55
3.3. Nearest Town/City/District head quarter and its distance (in Km)	Hyderabad	80

4. Soil classification

It is mainly covered by three types of soils Viz. red sandy soil (Dubbas and Chalkas) Red earth (with loamy sub-soils and Chalkas) and black cotton soils. Red sandy soils and red earth are permeable and well drained

5. Distance from the HFL of the river in m, if any	0
--	---

6. Benefits of the project

6.1. Social benefits of project or activity	The proposed project will generate a huge employment opportunity operations phase. Provision of diverse services such as transortation, technical services, skilled and semi-skilled services and indirectly it will thrive in various business activities
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6.2. Financial benefits of project or activity

The industrial development is envisaged to increased growth in exports and attracts generation of additional revenue to the Government by means of Taxes and Duties. Employment generation in the surrounding villages will result in enhanced standard of living and in a way add to the economic development of the region.

7. Project/ Activity Construction Status

Under construction

7.1. Date of Start	01/01/2007
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7.2. Likely date of completion	31/12/2025
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Resource Utilization

8. Use of resources for construction or operation of the project

8.1. Whether requirement of water involved in the project?	Yes
--	-----

Details of Water requirement during Construction stage

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Sr.No.	Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission	Competent Authority	Upload a copy of the permission letter/NOC	Status of Permission/NOC	Pro app
1	Mission Bhagiratha	108	N/A	Pump	3000	Pipeline	Copy enclosed	No	N/A	N/A	N/A

Details of Water requirement during Operational stage

Sr.No.	Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission	Competent Authority	Upload a copy of the permission letter/NOC	Status of Permission/NOC	Pro app
1	Other	4500	N/A	Others	3000	Pipeline	Copy enclosed	No	N/A	N/A	N/A

8.2. Other information, if any Not applicable

8.3. Whether requirement of Minerals and/or fuels involved in the project? No

8.4. Construction material Yes

Construction material	Quantity in MT	Source	Mode of transport	Distance from source in Km
Cement	11500	Local licensed material supplier	Road	5
Bricks	8200	Local licensed material supplier	Road	5
Aggregates	57600	Local licensed material supplier	Road	5
Steel	2300	Local licensed material supplier	Road	5
Sand	45600	Local licensed material supplier	Road	5

8.5. Timber No

8.6. Electric Power: Yes

8.6.1. Total Electricity requirement (MW): 63

8.6.2. Main Source: 220/132/33 KV substation,

8.6.3. Renewable energy proposed to install (KW): 00

8.6.4. Percentage contribution of renewable energy: 0

8.6.5. Standby arrangements (details of DG Sets): DG sets of capacity 240, 500, 750, 800, 1000, 1010 and 1500 KVA

8.6.6. Stack height in m (DG set): 30

8.6.7. Energy conservation measures: Diesel consumption will be reduced. solar power explore the feasibility to use the elcetricity/CNG operated vehicles after checking the availability of such vehicles in the market in consultation with the vendor to reduce the pollution load.

8.7. Whether any other natural resources / other raw materials required?: No

8.8. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required? No

8.9. Whether any resource efficiency / optimization / recycling and reuse envisaged in the project? No

Physical Changes

9. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

9.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? Yes

Current Land Use	Area in Ha	Remarks
9.1.1. Forest Land	0	N/A
9.1.2. Agriculture land	0	N/A
9.1.3. Grazing Land	0	N/A
9.1.4. Barren Land	0	N/A
9.1.5. Waste Land	0	N/A
9.1.6. Surface water bodies	0	N/A
9.1.7. Marshy land	0	N/A
9.1.8. Mangroves	0	N/A
9.1.9. Settlements	N/A	N/A
9.1.10. Roads / Other infrastructure	66.55	Road
9.1.11. Plantation / Green belt	108.42	Commercial and industrial units
9.1.12. Industrial use	139.02	N/A

9.1.13. Other land use

Please Specify	Area in Ha	Remarks
Commercial area	8.9	
Amenities/CFC area	5.67	
Rehabilitation area	12.91	
Area Covered by Tanda	3.64	
Area covered by Polepally and Mudireddipally for G	2.42	
Area covered by Macharam Road (R&B road)	2.42	
Area allotted SVKM's NMIMS University	36.2	

9.1.14. Total 386.15

9.1.15. Proposed/Post-project land use

Please Specify	Area in Ha	Remarks
Roads area	66.55	
Plots – Industrial area	139.02	
Plots – Commercial area	8.9	
Amenities/CFC Area	5.67	
Open space in Industrial units	70.51	
Open space in Commercial units	4.36	
9.1.16. Green belt	33.55	N/A
9.1.17. Total	328.56	

9.2. Whether any clearance of existing vegetation due to project activity? No

9.3. Whether any loss of native species or genetic diversity? No

9.4. Whether any demolition works involved in project activity? No

9.5. Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads, transmission lines, rail line, pipeline, conveyor, etc.) No

9.6. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements? No

9.7. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area? No

9.8. Whether any dismantling or decommissioning or restoration works or reclamation works (Long-term/ short-term)? No

9.9. Whether any construction works for temporary use for project activity? No

9.10. Whether any cut and fill excavations proposed for the project activity? No

9.11. Whether any underground works including tunnelling? No

9.12. Whether any dredging involved in project? No

9.13. Whether any offshore structures involved in project? No

9.14. Whether any new road, rail, sea, airports, helipad, etc. during construction or operation? No

9.15. Whether any construction of new linear structures? (e.g. transmission lines, pipelines, etc.) No

9.16. Whether any Facilities for storage of goods or raw materials? No

9.17. Whether any Facilities for long term/ permanent housing of operational workers/ staff? No

9.18. Whether any impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers? No

9.19. Whether any Stream crossings, temporary and permanent? No

9.20. Whether any influx of people to an area in either temporarily or permanently? Yes

9.20.1. No. of people likely to influx to an area temporarily 1000

9.20.2. No. of people likely to influx to an area Permanently 200

9.20.3. Other information, if any

31

emporary influx of labour force will be there only during construction phase. However, influx of skilled and professionals if any due to the operations in the project site, will be employed

9.21. Whether any other information would like to submit? No

Pollution Details

10. Release of pollutants to Air and Mitigation measures

10.1. Whether any probable air pollutants generated? Yes

Air Pollution Source	Probable Pollutants	Mitigation Measures
DG sets	PM10, PM2.5, SO2, NOx	Detailed in EIA & EMP report

10.2. Other information, if any N/A

10.3. Generation of Noise & Vibration and mitigation measures

10.3.1. Whether any probable generation of Noise and vibration from the proposed project? Yes

10.3.1.1. Sources of Noise Construction Phase from concrete batching plant, DG sets, heavy electric moving machines and vehicular traffic

10.3.1.2. Sources of Vibration N/A

10.3.1.3. Details of blasting, if any N/A

10.3.1.4. Other information, if any N/A

10.3.1.5. Whether any mitigation measures proposed for Noise & Vibration? Yes

10.3.1.5.1. Mitigation measures proposed for control of Noise Enclosures will be provided to noise generated equipments as much as possible. Adequate protective measures in the form of ear muffs/ear plugs will be provided to the workers working in high noise

10.3.1.5.2. Mitigation measures proposed for control of vibration N/A

10.3.1.5.3. Other information, if any

10.3.2. Whether any probable generation of Light and Heat? No

10.4. Discharge of pollutants to water and mitigation measures

10.4.1. Whether any probable water pollutants generated? No

10.5. Probable sources of water pollutant No

Details of reuse / recycle of wastewater

Details	Qty / Capacity
10.6. Quantity of waste water generation per day (KLD)	1500
10.7. Quantity of treated water proposed to use per day (KLD)	800
10.8. Quantity of treated water proposed to discharge outside the premises (KLD)	0
10.9. Purpose for which treated water is proposed to use	Land scaping

10.10. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) Yes

facility?

Particulars of CETP/CSTP	Details
10.10.1. Type of treatment plant	CETP
10.10.2. Agency Name	Deloitte
10.10.3. Capacity	1.5 MLD
10.10.4. Technology	MBBR
10.10.5. Present load on facility (excluding of proposed project)	0.5
10.10.6. Distance from site	500 m
10.10.7. Provision for re-use of treated water from the CETP/CSTP	Yes
10.10.8. MoU with agency	N/A
10.10.9. Whether proof of CETP membership available	No
10.10.9.1. Status of application for CETP membership	Not applicable
10.10.9.1.1. Justification	CETP being established by TGIIIC
10.11. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
10.12. Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert?	No
10.12.1. Reasons thereof	Individual industries shall propose septic tank followed by soak pit / ETP. TSIIIC will develop required infrastructure like roads, sewer, drainage network, water pipelines and electricity supply lines etc.,
10.13. Whether any other mitigation measures proposed?	No
10.14. Whether Dual Plumbing System proposed to be implemented?	Yes
10.14.1. Details thereof	Proposed by individual industries
10.15. Whether any discharge of treated effluent involved?	No

Water Requirements

II. Ground water intersection and water conservation measures:

11.1. Whether ground water table intersection involved in the project activities?	No
11.2. Area category from Groundwater availability perspective?	Safe
11.3. Whether Rainwater harvesting proposed	Yes
11.3.1. Capacity of facilities provided	10
11.3.2. Description of facilities provided	Rainwater harvesting pits
11.3.3. Description	Rain water pits are provided within the site
11.3.4. Total Quantity of water requirements met from water harvesting in KLD	101.25
11.3.5. Storage capacity of rain water harvested in cubic meters	101.25
11.4. Whether any other water conservation measures proposed?	No

11.5. Whether the ZLD is proposed?

Yes

33

11.5.1. Details of ZLD

1.5 MLD CETP

12. Greenbelt

12.1. Area proposed for green belt (in Ha)

108.42

12.2. Width of green belt (in m) along the boundary of the project or activity

0

12.3. Percentage of the total area covered under green belt

33

12.4. Details of the species proposed for plantation

Native species of trees like; babool, neem, saptarni, vepa, papai, vipa, ita, mahaneem, shishamasokamu, ashok, tamarind, karanjetc

12.5. No. of tree saplings to be planted

15000

12.6. Funds allocated for plantation in Lakhs.

112.76

Waste Generation

13. Production of wastes during construction or operation or decommissioning

13.1. Whether any generation of Solid waste (domestic wastes)?

Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
municipal solid waste (Industries, Canteen	12.5	TGPCB authorized agency	Road
sludge	exiting STP*	1500	TGPCB authorized agency	Road

13.2. Whether any generation of plastic waste?

No

13.3. Whether any generation of e-waste?

No

13.4. Whether any generation of batteries waste?

No

13.5. Whether any generation of Bio-medical waste?

No

13.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?

Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
hazardous waste	Industries	10	TSDf Dundigal	Road

13.7. Whether any generation of construction or demolition wastes?

No

13.8. Whether any generation of other wastes?

No

13.9. Whether any generation of surplus products?

No

13.10. Whether measures for waste minimization proposed?

No

Risk Assessment

14. Whether any risks associated with project activities which could affect human health or the environment, -

14.1. From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances? No

14.2. From any other causes? No

14.3. Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)? No

14.4. Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases) No

14.5. Could project adversely affect the wellbeing of people in project area e.g. by changing living conditions? No

14.6. Vulnerable groups of people who could be adversely affected by the project e.g. hospital patients, children, the elderly etc. No

14.6.1. Has cumulative risk assessment been performed? No

14.6.1.1. Reason thereof N/A

14.7. Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke, odorous fumes or other hazardous gases? No

15. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

15.1. Whether lead to development of supportive facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supportive infrastructure (roads, power supply, waste or waste water treatment, etc.); housing development; industries in supply chain and downstream; any other? Yes

15.1.1. Details there of Details are furnished in EIA report

15.2. Whether lead to after-use of the site, which could have an impact on the environment? (e.g. mine void, dump sites, etc.) No

15.3. Whether set a precedent for later developments? No

15.4. Have cumulative effects due to proximity to other existing or planned projects with similar effects? No

15.5. Whether lead to growth of alien species, if any? No

15.6. Is there any threat of the project to the biodiversity (including displacement of fauna-both terrestrial and aquatic and avi-fauna or creation of barriers for their movement)? No

15.7. Will the proposed project in any way result in the obstruction of a view, scenic amenity or landscapes? No

15.8. Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered? No

15.9. Will the proposed project result in any changes to the demographic structure of local population? No

15 Will the project cause adverse effect on local communities, disturbance to sacred sites or other cultural values?

No

35

Enclosures

16. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates fig 2.2 gip jedcherla -model.pdf

17. Schematic representation of the feasibility drawings which give information for EIA purpose flow.pdf

19. Additional Information

S. No.	Document Name	Remark	Document
1	Covering letter	Covering letter	covering letter.pdf
2	Violation report	violation report	violation report 13.pdf
3	EIA EMP report	EIA EMP report	final eia emp report 30042025.pdf
4	Summary of the project	Summary of the project	summary.pdf
5	Court Case 2 - O A No.24	Court Case 2 - O A No.24 of 2023 (SZ) Kosgi Venkataiah dated 20.02.2023	court case 2 oa no.24.pdf
6	Court case 1 - O A No.189	O.A No.189 of 2019 dated 24.01.2019	court case 1 oa no.189.pdf
7	TOR Letter	TOR granted on 22nd March 2021	tor ip jadcherla.pdf
8	Surface Water allotment letter	Permission for withdrawal of surface water	surface water allocation letter.pdf
9	Budgetary provision for EMP	Budgetary provision for EMP	emp.pdf
10	Pre-feasibility report	Pre-feasibility report	pfr.pdf
11	PH Advertisements	PH Advertisements dated 10.06.02023	ph advertisements.pdf
12	Public hearing proceedings	Public hearing meeting held on dated 11.07.2023 at 11.00 am	public hearing proceedings.pdf
13	Project Layout	Project Layout	layout.pdf
14	GO dated 27th Oct 2006	GO dated 27th Oct 2006	goi dt.27.10.2006.pdf

20. Document Checklist

20.1. Land-Related Documents	Ownership document	Yes
	Mine lease document (in case of mining)	Not Applicable
	Letter of intent (in case of mining)	Not Applicable
	Project layout	Yes
	Gazette notification of notified industrial area (if applicable)	Not Applicable
20.2. Public Hearing-Related Details	Public hearing proceedings	Yes
	Advertisements	Yes
	Pre-feasibility report	Yes
20.3. EIA/EMP - Related Details	EIA/EMP report (in case of Cat A, B1)	Yes
	EMP report (in case of Cat B2)	Not Applicable
	Budgetary provision table for EMP	Yes
	Mining plan (in case of mining)	Not Applicable
	DSR in case of minor minerals	Not Applicable

	Permission for withdrawal of surface water	Yes
20.4. Water Permission- Related Details	Permission for abstraction of ground water	Not Applicable
	Certified compliance report (in case of Expansion Proposals)	Not Applicable
20.5. Compliance and Monitoring Documents	Action Taken Report (if any)	Not Applicable
	Closure report from RO (if any)	Not Applicable
20.6. Previous Clearances	Previous TOR granted (if any)	Yes
	Previous EC granted (if any)	Not Applicable
	Previous EC transferred (if any)	Not Applicable
20.7. Wildlife and Forest Related Documents	Conservation plan for Schedule-I species	Not Applicable
	NBWL/SBWL recommendation	Not Applicable
	In principle (stage-I) forest clearance	Not Applicable
	Final (stage-II) forest clearance	Not Applicable
20.8. NOC from Other Departments/Ministries	Existing CTE/CTO	Not Applicable
	NOC from airport authority on the permissible height of the building (if applicable)	Not Applicable
20.9. Others	Court case details (if any)	Yes
	Violation details (if any)	Yes
	Summary of the project	Yes

21. I certify that I have uploaded all the required documents and correctly indicated them in the checklist. In case any discrepancy is found, or any required document is missing, the application shall be liable to be rejected at our own risk and cost.

Undertaking

22. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

22.1. Name	E. Vishnu Vardhan Reddy
22.2. Designation	Vice Chairman & Managing Director
22.3. Company	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
22.4. Address	6th Floor, Parisrama Bhavan, Fateh Maidan Road Basheerbagh, Hyderabad 500004
22.5. Date	28/04/2025

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Application for EC (Category A, B1, and B2 Violation)- Form 1

1. Details of Terms of Reference (ToR)

2. Select nature of the ToR ToR prescribed by EAC and Ministry

Note: Please select option "Standard ToR available on website" in case of Expansion under 7 (ii) (a).

2.1. Date of issuance of ToR/Standard ToR	22/03/2021
2.2. Date of issuance of Additional ToR, if any	22/03/2021
2.3. MoEF&CC / SEIAA File No.	SEIAA/TS/OL/MBNR-39/2021, dated 22nd March 2021
2.4. Upload ToR letter (PDF only)	tor ip jadcherla.pdf Preview
2.5. Whether any amendment to ToR has been obtained	No

3. Details of Public Consultation

3.1. Whether the Project has been exempted from Public Hearing? No

Details of Public Hearing

Date of submission of request for Public Hearing (PH) to SPCB	Public Hearing (PH) submitted to SPCB	Date of advertisement	Upload copy of PH advertisement	Date of Public Hearing (PH)	Venue				Distance from project boundary (Km)	No. of People attended	Designation of Presiding Officer
					State	District	Sub District	Village			
N/A		10/06/2021	N/A	11/07/2021	TELANGANA	MAHABUBNAGAR	Jadcherla	Polepalle	0	300	Additional collector

No. of written comments / suggestions / objections received 6

Major issues raised	Response of Project Proponent	Whether addressed in Final EIA/EMP	Reference of Final EIA/EMP
major issues compensation, employment, infrastructure, pollution etc.	1% of the project cost will be earmarked for social and infrastructure development, 1.5 MLD CETP	Yes	Chapter 7 section 7.6
Action Plan on issues raised during public hearing & written submissions as per MoEF&CC OM dated 30/09/2020			ph.pdf Preview
Upload documents if any			ph advertisements.pdf Preview

Baseline Details

4. Summary of Baseline Data

Details of Baseline data collection

4.1. Season	Summer
Period of collection	
4.2. From	01/03/2022
4.3. To	31/05/2022

Number of monitoring locations

Number of monitoring locations

38

4.4. Meteorology (Nos.)	1
4.5. Ambient Air Quality (Nos.)	10
4.6. Surface Water Quality (Nos.)	6
4.7. Ground Water Quality (Nos.)	13
4.8. Ground Water Level (Nos.)	0
4.9. Noise Level (Nos.)	6
4.10. Soil Quality (Nos.)	10

5. Meteorological Parameters

Parameter	Min. Value	Max. Value	Mean Value
5.1. Temperature (°C)	11.5	46	30.5
5.2. Wind Speed (m/s)	0.1	9.4	3.1
5.3. Relative Humidity (%)	14.7	99.8	69.4
5.4. Solar Radiation (W/m ²)	0.1	648	142.1
	Total rainfall (mm)	No. of rainy days	Average annual rainfall (mm)
5.5. Rainfall	125	12	721
5.6. Predominant Wind direction	West-northwest (WNW)		

6. Ambient Air Quality

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location			Observed Value			
Buffer Zone	Criteria Pollutant	Unit	From	To	Mean Value	Prescribed Standard
Buffer Zone	PM10	Micro Gram per Meter Cube	42	79	70.5	100
Buffer Zone	PM2.5	Micro Gram per Meter Cube	25.5	46.7	37.6	60
Buffer Zone	SO2	Micro Gram per Meter Cube	7.9	13.4	11.5	80
Buffer Zone	NOx	Micro Gram per Meter Cube	10.2	19.8	15.2	80

Monitoring Location			Observed Value			
Core Zone	Criteria Pollutant	Unit	From	To	Mean Value	Prescribed Standard
Core Zone	PM10	Micro Gram per Meter Cube	48	78	60	100
Core Zone	PM2.5	Micro Gram per Meter Cube	27.9	44.5	35.7	60
Core Zone	SO2	Micro Gram per Meter Cube	7.9	10.2	9.3	80
Core Zone	NOx	Micro Gram per Meter Cube	13.7	15.7	14.9	80

7. Surface Water Quality

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location			Observed Value			CPCB Water Quality Criteria	
Buffer Zone	Criteria Pollutant	Unit	From	To	Standard as per IS: 2296-1982	Class	Standard
Buffer Zone	pH	NA	7.0	8.0	6.5-8.5	B	6.5-8.5
Buffer Zone	DO	mg/L	6.5	7.0	5 mg/L & more	B	5
Buffer Zone	BOD	mg/L	2.2	6	2&3	A & B	5
Buffer Zone	TDS	mg/L	440	1580	1500	NA	0

Buffer Zone	Chlorides	mg/L	80	370	250	NA	0
Buffer Zone	TSS	mg/L	22	36	0	NA	0
Buffer Zone	Total Coliform	MNP/100 ML	140	920	5000	B	500

Monitoring Location		Observed Value				CPCB Water Quality Criteria	
Core Zone	Criteria Pollutant	Unit	From	To	Standard as per IS: 2296-1982	Class	Standard

8. Ground Water Quality

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location	Criteria Pollutant	Unit	Observed Value		Standard as per IS: 10500 Desired Limits	Standard as per IS: 10500 Permissible Limits
			From	To		
Buffer Zone	Chlorides	mg/L	80	860	250	1000
Buffer Zone	Fluoride	mg/L	0.32	1.0	1	1.5
Buffer Zone	pH	mg/L	7.0	7.5	6.5	8.5
Buffer Zone	TDS	mg/L	410	3150	500	2000
Buffer Zone	Total Hardness	mg/L	240	1128	200	600
Buffer Zone	Calcium	mg/L	40	300	75	200
Buffer Zone	Magnesium	mg/L	30	92	30	100
Buffer Zone	Nitrate	mg/L	5	34	45	0
Buffer Zone	Iron	mg/L	0.28	0.86	1	0
Buffer Zone	Zinc	mg/L	0.1	0.34	5	15

Monitoring Location		Observed Value				IS: 10500 Desired Limits	IS: 10500 Permissible Limits
Core Zone	Criteria Pollutant	Unit	From	To			
Core Zone	pH	mg/L	7.5	7.5	6.5	8.5	

9. Ground Water Level (Phreatic Surface)

Monitoring Location	Range of Water Table Pre-monsoon Season (in m below ground level)		Range of Water Table Post-monsoon Season (in m below ground level)	
	From (Pre-monsoon)	To (Pre-monsoon)	From (Post-monsoon)	To (Post-monsoon)
Buffer Zone	15	30	5	25

Monitoring Location	Range of Water Table Pre-monsoon Season (in m below ground level)		Range of Water Table Post-monsoon Season (in m below ground level)	
	From (Pre-monsoon)	To (Pre-monsoon)	From (Post-monsoon)	To (Post-monsoon)
Core Zone	15	30	5	25

10. Whether Ground Water Intersection will be there?

No

11. Noise Level

Monitoring Location		Observed Noise Level(dB(A))				Prescribed Standard(dB(A))	
Buffer Zone		Day Time Level		Night Time Level		Day Time Level	Night Time Level
Category		From	To	From	To		
Buffer Zone	Residential area	42.7	48.2	31.2	37.0	55	45

Monitoring Location		Observed Noise Level(dB(A))				Prescribed Standard(dB(A))	
Core Zone		Day Time Level		Night Time Level		Day Time Level	Night Time Level
Category		From	To	From	To		
Core Zone	Industrial area	41.9	41.9	32.3	32.3	75	70

12. Soil Quality

Physical Characteristics

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location		Particle Size Distribution (%)				
Buffer Zone	Soil Texture	Sand	Silt	Clay	Water Holding Capacity (%)	Porosity (%)
Buffer Zone	Sandy Clay Loam	23.3	6	17.5	25	34

Monitoring Location		Particle Size Distribution (%)				
Core Zone	Soil Texture	Sand	Silt	Clay	Water Holding Capacity (%)	Porosity (%)
Core Zone	Sandy Clay Loam	70	10	30	25	34

13. Chemical Properties

Note: Please Specify range in case of data monitored at multiple locations

Monitoring Location		Observed Value				Permissible Standard
Buffer Zone	Criteria Parameter	From	To	Unit		
Buffer Zone	Calcium	6.6	7.4	meq/100gr	0	
Buffer Zone	Magnesium	1.9	3.9	meq/100gr	0	
Buffer Zone	Nitrogen	174	242	kg/ha-1	560	
Buffer Zone	Phosphorus	11	21	kg/ha-1	25.6	
Buffer Zone	Potassium	286	364	kg/ha-1	280	

Monitoring Location		Observed Value				Permissible Standard
Core Zone	Criteria Parameter	From	To	Unit		
Core Zone	Nitrogen	242	242	kg/ha-1	560	

14. Whether Traffic study has been conducted?

Yes

Meteorological Parameters

Parameter	Existing	Proposed
-----------	----------	----------

14.1. Road	10	10
14.2. V (volume in PCU/day)	199	264
14.3. C (capacity in PCU/day)	1200	1200
14.4. Existing V/C Ratio	0.166	0.22
14.5. LOS	0.166	0.22

15. Whether any Schedule-I Species found in the study area? No

15.1. Whether conservation plan for Schedule-I Species has been approved by competent authority? N/A

16. Impact Prediction

Air Quality Impact Prediction

Monitoring Location			Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard
Lat	Long	Core/Buffer						
16° 42' 37"N	78° 14' 41" E	Core Zone	PM10	Microgram per m3	87	3.33	90.33	100
16° 42' 37"N	78° 14' 41" E	Core Zone	PM2.5	Microgram per m3	54	2.27	56.27	60
16° 42' 37"N	78° 14' 41" E	Core Zone	SO2	Microgram per m3	11.2	3.31	14.51	80
16° 42' 37"N	78° 14' 41" E	Core Zone	NOx	Microgram per m3	17.2	2.15	19.35	80
16° 42' 42"N	78° 11' 38" E	Buffer Zone	PM10	Microgram per m3	88	1.54	89.54	100
16° 54' 26"N	78° 15' 9" E	Buffer Zone	PM10	Microgram per m3	78.6	0.64	79.24	100
16° 46' 57"N	78° 12' 49" E	Buffer Zone	PM10	Microgram per m3	72	0.98	72.98	100
16° 38' 00"N	78° 14' 14" E	Buffer Zone	PM10	Microgram per m3	93	0.64	93.64	100
16° 47' 22"N	79° 19' 14" E	Buffer Zone	PM10	Microgram per m3	74	0.04	74.04	100
16° 40' 31"N	78° 07' 07" E	Buffer Zone	PM10	Microgram per m3	73	0.03	73.03	100
16° 58' 17"N	78° 08' 28" E	Buffer Zone	PM10	Microgram per m3	72	0.47	72.47	100
16° 44' 02"N	78° 21' 24" E	Buffer Zone	PM10	Microgram per m3	72	0.66	72.66	100
16° 00'	78° 14'			Microgram				

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30° 7'N	10° 14' 53' E	Buffer Zone	PM10	m per m3	70	1.24	71.24	100
16° 42' 42"N	78° 11' 38' E	Buffer Zone	PM2.5	Microgra m per m3	52.3	0.99	53.29	60
16° 54' 26"N	78° 15' 9' E	Buffer Zone	PM25	Microgra m per m3	52.9	0.36	53.26	60
16° 46' 57"N	78° 12' 49' E	Buffer Zone	PM2.5	Microgra m per m3	42.6	0.61	43.21	60
16° 38' 0"N	78° 14' 14' E	Buffer Zone	PM25	Microgra m per m3	54.	0.41	54.41	60
16° 47' 22"N	78° 19' 14' E	Buffer Zone	PM25	Microgra m per m3	40	0.02	40.02	60
16° 40' 31"N	78° 07' 45' E	Buffer Zone	PM25	Microgra m per m3	43.3	0.02	43.32	60
16° 58' 17"N	78° 8' 28' E	Buffer Zone	PM2.5	Microgra m per m3	46.8	0.34	47.14	60
16° 44' 02"N	78° 21' 24' E	Buffer Zone	PM2.5	Microgra m per m3	42.5	0.43	42.93	60
16° 30' 7"N	78° 14' 53' E	Buffer Zone	PM2.5	Microgra m per m3	40	0.82	40.82	60
16° 42' 42"N	78° 11' 38' E	Buffer Zone	SO2	Microgra m per m3	11.8	1.56	13.36	80
16° 54' 26"N	78° 15' 9' E	Buffer Zone	SO2	Microgra m per m3	11.5	2.82	14.32	80
16° 46' 57"N	78° 12' 49' E	Buffer Zone	SO2	Microgra m per m3	11.4	2.44	13.84	80
16° 38' 0"N	78° 14' 14' E	Buffer Zone	SO2	Microgra m per m3	10.7	0.53	11.23	80
16° 47' 22"N	78° 19' 14' E	Buffer Zone	SO2	Microgra m per m3	10.6	0.25	10.85	80
16° 40' 31"N	78° 7' 45' E	Buffer Zone	SO2	Microgra m per m3	11.5	0.08	11.58	80
16° 58' 17"N	78° 8' 28' E	Buffer Zone	SO2	Microgra m per m3	12.8	0.97	13.77	80
16° 44' 2"N	78° 21' 24' E	Buffer Zone	SO2	Microgra m per m3	12.7	0.73	13.43	80
13° 30' 22"N	78° 14' 53' E	Buffer Zone	SO2	Microgra m per m3	13.4	1.69	15.09	80
16° 42'	78° 11' 38' E	Buffer Zone	NOx	Microgra m per m3	18.4	0.99	19.39	80

Lat	Long	Buffer Zone	NOx	m per m3	10.4	43	10.00	00
16° 42' N	78° 38' E	Buffer Zone	NOx	m per m3	10.4	43	10.00	00
16° 54' 26" N	78° 15' 9" E	Buffer Zone	NOx	Microgra m per m3	16.4	1.53	17.93	80
16° 46' 57" N	78° 12' 49" E	Buffer Zone	NOx	Microgra m per m3	15.9	1.3	17.2	80
16° 38' 00" N	78° 14' 14" E	Buffer Zone	NOx	Microgra m per m3	17.1	0.41	17.51	80
16° 58' 17" N	78° 08' 28" E	Buffer Zone	NOx	Microgra m per m3	15.2	0.57	15.77	80
16° 44' 02" N	78° 21' 24" E	Buffer Zone	NOx	Microgra m per m3	19.8	0.48	20.28	80
16° 47' 22" N	78° 19' 14" E	Buffer Zone	NOx	Microgra m per m3	16.6	0.13	16.73	80
16° 40' 31" N	78° 7' 45" E	Buffer Zone	NOx	Microgra m per m3	17.3	0.05	17.35	80
16° 30' 7" N	78° 14' 53" E	Buffer Zone	NOx	Microgra m per m3	15.4	0.85	16.25	80

17. Funds Allocated for Environment Management

17.1. Funds Allocated for Environment Management (Capital) (in Lakhs) 932

17.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs) 93

17.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs) 45

Summary of allocation of fund for EMP

EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
932	932	45
Total	932	45

18. Details of Post-project monitoring program

Parameters to be monitored during construction and operation of the unit

Attribute	Parameters proposed for monitoring	Monitoring		Mode of Monitoring	Frequency of Monitoring	Project phase in which monitoring is required	Monitoring Agency
		Lat	Long				
Water Quality	pH, DO, BOD, TDS, Coliform,	16° 49' 20"	16° 50' 13"	Manual	Quarterly	Operation	Third Party
Surface water	pH, DO, BOD, TDS, Coliform,	16° 49' 20"	78° 6' 38"	Manual	Quarterly	Operation	Third Party
Surface water	pH, DO, BOD, TDS, Coliform,	16° 45' 13"	78° 9' 52"	Manual	quarterly	Operation	Third Party
Ground water	IS:10500	16° 49' 12"	78° 7' 12"	Manual	Quarterly	Operation	Third Party
Ground water	IS:10500	16° 50' 34"	78° 9' 31"	Manual	Quarterly	Operation	Third Party
		16° 42'	78° 14'				

Air Quality	PM10,PM2.5,SO2,NOX	16° 42' 37"	78° 14' 41"	Manual	Quarterly	44 Operation	Third Party
Air Quality	PM10,PM2.5,SO2,NOX	16° 54' 26"	78° 15' 9"	Manual	Quarterly	Operation	Third Party
Air Quality	PM10,PM2.5,SO2,NOX	16° 46' 57"	78° 12' 49"	Manual	Quarterly	Operation	Third Party
Air Quality	PM10,PM2.5,SO2,NOX	16° 42' 42"	78° 11' 38"	Manual	Quarterly	Operation	Third Party
Air Quality	PM10,PM2.5,SO2,NOX	16° 47' 22"	78° 19' 14"	Manual	Quarterly	Operation	Third Party
Noise Quality	Leq(Day), Leq (Night)	16° 46' 57"	78° 12' 49"	Manual	Quarterly	Operation	Third Party
Air Quality	Leq(Day), Leq (Night)	16° 42' 37"	78° 14' 41"	Manual	Quarterly	Operation	Third Party
Noise Quality	Leq(Day), Leq (Night)	16° 42' 42"	78° 11' 38"	Manual	Quarterly	Operation	Third Party
Noise Quality	Leq(Day), Leq (Night)	16° 54' 26"	78° 15' 9"	Manual	Quarterly	Operation	Third Party
Noise Quality	Leq(Day), Leq (Night)	16° 46' 57"	78° 12' 49"	Manual	Quarterly	Operation	Third Party
Noise Quality	Leq(Day), Leq (Night)	16° 47' 22"	78° 19' 14"	Manual	Quarterly	Operation	Third Party

19. Whether Environmental cell is proposed for implementation and monitoring of EMP Yes

19.1. Organizational structure of the Environmental Management Cell Presented in chapter 6 of EIA report

19.2. Details of responsibilities and scope of work, assigned to each member in the organizational structure of the Environmental Management Cell Presented in chapter 6 of EIA report

19.3. Details on procedure to report observation of Environmental Management Cell to Project Head Presented in chapter 6 of EIA report

20. Whether compliance report from regional office on existing EC is obtained? Not applicable as proposal is new project

21. Details of Comments from SPCB in light of Ministry Notification dated 12 Nov 24 and OM dated 14 Jan 2025

21.1. Whether the Consent ID is available? No

Enclosures

22. Document to be attached

22.1. Upload Copy of Final EIA/EMP Report final eia emp report.pdf

22.2. Upload chapter on baseline data submitted in the EIA/EMP report separately N/A

22.3. Executive summary of feasibility report/project report pfr.pdf

23. Upload Copy of Final Layout Plan (Upload pdf only) layout.pdf

24. Additional Information

S. No.	Document Name	Document	Remark
1	Summary of the project	summary.pdf	Summary of the project

2	Violation report	violation report 13.pdf	Violation report
3	ToR Letter dated 22nd March 2021	tor ip jadcherla.pdf	ToR
4	Budgetary provision for EMP	emp.pdf	Budgetary provision for EMP
5	PH Advertisements	ph advertisements.pdf	PH Advertisements
6	Public hearing proceedings	public hearing proceedings.pdf	Public hearing proceedings
7	Project Layout	layout.pdf	Project Layout
8	GOI dt.27.10.2006 - Ownership document	goi dt.27.10.2006.pdf	GOI dt.27.10.2006
9	Affidavit for violation	undertaking.pdf	Undertaking
10	Surface water allocation letter	surface water allocation letter.pdf	Surface water allocation letter
11	Power approval letter	power allotment.pdf	Power approval letter
12	IP-Jadcherla allottee list	ip-jadcherla allottee list.pdf	IP-Jadcherla allottee list
13	GWD Investigation report	gwd investigation report.pdf	Ground water Department Investigation report
14	Court case 2 OA No.24	court case 2 oa no.24.pdf	Court case 2 OA No.24
15	Court case 1 OA No.189	court case 1 oa no.189.pdf	Court case 1 OA No.189
16	Covering letter	covering letter.pdf	Covering letter

25. Document Checklist

	Ownership document	Yes
	Mine lease document (in case of mining)	Not Applicable
25.1. Land-Related Documents	Letter of intent (in case of mining)	Not Applicable
	Project layout	Yes
	Gazette notification of notified industrial area (if applicable)	Not Applicable
25.2. Public Hearing-Related Details	Public hearing proceedings	Yes
	Advertisements	Yes
	Pre-feasibility report	Yes
	EIA/EMP report (in case of Cat A, B1)	Yes
25.3. EIA/EMP - Related Details	EMP report (in case of Cat B2)	Not Applicable
	Budgetary provision table for EMP	Yes
	Mining plan (in case of mining)	Not Applicable
	DSR in case of minor minerals	Not Applicable
25.4. Water Permission-Related Details	Permission for withdrawal of surface water	Yes
	Permission for abstraction of ground water	Not Applicable
25.5. Compliance and Monitoring Documents	Certified compliance report (in case of Expansion Proposals)	Not Applicable
	Action Taken Report (if any)	Not Applicable
	Closure report from RO (if any)	Not Applicable
25.6. Previous Clearances	Previous TOR granted (if any)	Yes
	Previous EC granted (if any)	Not Applicable
	Previous EC transferred (if any)	Not Applicable
25.7. Wildlife and Forest Related Documents	Conservation plan for Schedule-I species	Not Applicable
	NBWL/SBWL recommendation	Not Applicable
	In principle (stage-I) forest clearance	Not Applicable
	Final (stage-II) forest clearance	Not Applicable
25.8. NOC from Other Departments/Ministries	Existing CTE/CTO	Not Applicable
	NOC from airport authority on the permissible height of the building (if applicable)	Not Applicable
	Court case details (if any)	Yes
25.9. Other	Violation details (if any)	Yes

25.9. Others

Violation details (if any)

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Yes

Summary of the project

Yes

26. I certify that I have uploaded all the required documents and correctly indicated them in the checklist. In case any discrepancy is found, or any required document is missing, the application shall be liable to be rejected at our own risk and cost.

Undertaking

27. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

27.1. Name

E. Vishnu Vardhan Reddy

27.2. Designation

Vice Chairman & Managing Director

27.3. Company

TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED

27.4. Address

6th Floor, Parisrama Bhavan, Fateh Maidan Road Basheerbagh, Hyderabad 500004

27.5. Date

01/05/2025

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ANNEXURE-IV

3.17. Agenda Item No 17:

3.17.1. Details of the proposal

INDUSTRIAL PARK AT AT POLEPALLY & RAJAPUR (V), JADCHERLA & BALANAGAR (M), MAHABOBNAGAR (DIST), TELANGANA STATE by TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED located at MAHABUBNAGAR, TELANGANA			
Proposal For		Fresh EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
<u>SIA/TG/INFRA1/535995/2025</u>	SIA/TG/INFRA1/535995/2025	01/05/2025	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (7(c))

3.17.2. Project Salient Features

	Proposal no.:	SIA/TG/INFRA1/535995/2025
	Project name:	Industrial Park, Polepally
	Proposal for:	Fresh EC
	Activity:	7(C) (Industrial estates/parks/ complexes/areas, Export Processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes)
	Date of submission:	01.05.2025
	Project location	408 to 412, 418 to 435, 437 to 445, 452 to 459 of Polepally village, Jadcherla mandal, and survey nos. 588 to 630 of Rajapur village, Balanagar mandal, of Mahabubnagar district, Telangana state
	Latitude, Longitude	Latitude of 78 ⁰ 09' 31.56" and 78 ⁰ 07' 59.18" East longitude of 16 ⁰ 50' 24.48" and 16 ⁰ 49' 03.53" North.
	Project description	Industrial Park was identified to allocate space for orange category industries like pharmaceutical formulation like production of tablets, capsules, liquid vials etc. and to provide all the infrastructure facilities at one place.
	Parking area to be provided	5.67 ha (1.72% of Amenities/CFC Area)
	Greenbelt provided	108.42 ha (33% of 328.56 ha of project area)
	Total cost of the project at current price level (in crores)	Rs.186.378 crores
	Water requirement	4.7 MLD (round off – 5MLD)

	Wastewater	1.5 MLD
	Treatment facility STP	Individual Industries will treat the domestic waste in their own STP plants
	Municipal solid waste	12.5 TPA (TGPCB authorized agency)
	Plastic waste	Quantity of Plastic, e-waste, used batteries, used oil may vary with respective individual industries. However, the waste generated from individual industries will be sent to TGPCB authorized agency.
	E-waste	
	Used batteries	
	Used oil	
	(C&D) waste	
	Land documents	Govt. land (TGIIC)
	Coordinator details	Environment Protection Training and Research Institute (EPTRI)

3.17.3. Deliberations by the committee in previous meetings

N/A

3.17.4. Deliberations by the SEAC in current meetings

The representative of the project proponent Sri R. Sudheer; J. Vijay kumar and Smt. V. Bhavani of M/s. EPTRI, Hyderabad attended and made a presentation before the SEAC.

During presentation, the proponent informed the following:

- Ø After the formation of Telangana State, Government took initiative for providing infrastructure through development of industrial areas through Telangana Industrial Infrastructure Corporation (TGIIC) erstwhile it is TSIIC.
- Ø TGIIC was established in the year 2014 for identifying and developing potential growth centers in Telangana State to transform the State into an ideal destination for industrial investments.
- Ø TGIIC entrusted EIA & EMP Studies for this Industrial Park, Jadcherla to Environment Protection Training and Research Institute (EPTRI).
- Ø As per EIA Notification of Sept.14, 2006 the proposed projects falls under Category "B1" in Item 7 (C) of the schedule.
- Ø TGIIC initiated the process of environmental clearance for the erstwhile IP, Jadcherla, with an area of 386.16 hectares (954.23 acres) with certain areas already under development.
- Ø The development of the IP at Jadcherla had commenced in 2007. Individual industries have obtained Consent for Establishment (CFE) and Consent for Operation (CFO) from State statutory authority before starting up the industry.
- Ø Based on the MoEF&CC Notification on Violation of Environmental Clearances (EC) date 14th March 2017, and its subsequent Office memorandums (OM) dated 8th March 2018, 15th March 2018 and 16th March 2018, the Industrial Park, Jadcherla, comes under Violation of EC.
- Ø Considering the 16th March 2018 OM, TGIIC has submitted the case to SEAC on 11th April 2018.
- Ø They have applied for ToR under violation category on 17th April 2018 (Considering the 16th March 2018 OM of MoEF&CC for violation). TOR's was issued on 22nd May 2021.
- Ø Baseline data was conducted in 2018 and 2022.

Ø Public hearing was held on 11th July 2023

Present proposal:

- Ø TGIIC owned the total layout area (i.e. 386.16 ha) of the Industrial Park, Jadcherla.
- Ø TGIIC is going to develop infrastructure facilities like basic, technical, environmental and social & functional infrastructure facilities and allot lands as per the requirement of the establishers/investors/entrepreneur.
- Ø Net usable area is 328.56 ha (811.90 acres) after deducting area under rehabilitation, tanda, graveyard at Polepally & Mudireddipally, Mancharam Road (R&B road) and NMIMS University.

Details of water requirement:

- Ø 5 MLD of water will be provided by Mission Bhagiratha to the Industrial Park, Jadcherla for an net usable area of 811.90 acres.
- Ø An Overhead tank of capacity 0.45 MLD and Sump with capacity 0.45 MLD are provided in IP. Sump is provided with two motors of 15 HP capacities for providing water to requested industries.

Details of Solid Waste Management:

- Ø The total municipal solid waste (MSW) generation from the project has been estimated approximately as 12.5 TPD based on per capita generation of 0.5 kg of MSW for a population of 25000.
- Ø The sludge from STPs will be used as green manure for landscaping within the premises and sludge from ETP's will be around 1500 kg/year and will be sent to TSDF.
- Ø The hazardous waste shall be sent to nearby TSDF disposal facilities located at TSDF Dundigal which is located at a distance of approximately 90 kms.
- Ø All wastes generated from the Industrial Park shall be managed by collection, transportation, storage, and disposal of wastes (Recycling Centre), including MSW, e-waste, hazardous and industrial wastes as per the relevant rules

Project cost is Rs. 186.378 Crores; environmental protection cost and EMP is Rs.9.32 Crores.
The proponent informed that they have collected the baseline data from March – May 2022.

The EE (I/C), Rangareddy, TGPCB has filed a case with CC.No.814 of 2024 & CC.No.805 of 2024 under Section 19 of the E(P) Act, 1986 in the Court of hon'ble Principal Judicial Magistrate of Ist Class at Jadcherla. After conducting trials the hon'ble Court on 19th September 2024 has levied a penalty Rs.50,000/- & Rs.50,000/- respectively under section 15 of the Environment (Protection) Act 1986.

The SEAC noted that the proponent has applied for EC after expiry of the TOR validity. In this regard, the committee opined that the application may be returned and the proponent is directed to apply for TOR afresh.

After detailed discussions, the SEAC recommended to return the application.

3.17.5. Recommendation of SEAC

Returned in present form

4. Any Other Item(s)

4.1.1. Details of the proposal

Sand Mining proposal for processing via semi-mechanized method. located at N/A,N/A,Telangana		
Proposal For		N/A
Proposal No	File No	
N/A	N/A	

4.1.2. Project Salient Features

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ANNEXURE-V



PARIVESH

Ministry of Environment, Forest and Climate Change
Government of India

75
आज़ादी का
अमृत महोत्सव



Back



Project Name:	Industrial Park at Pollepally and Rajapur, Jadcherla, Mahabubnagar District, Telangana	Single Window Number:	SW/247370/2025
State:	TELANGANA	Proposal Number:	SIA/TG/INFRA1/537791/2025
Submission Date:	16/05/2025	Current Status:	DELISTED BY SYSTEM
Sector:	INFRA1	Project Category:	BI
Project Proponent Name:	Telangana State Industrial Infrastructure Corporation Limited	Proposal For:	Fresh ToR

View Agenda

View MoM



Project Details

1. Details of Project

1.1. Name of the Project	Industrial Park at Pollepally and Rajapur, Jadcherla, Mahabubnagar District, Telangana
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/247370/2025
1.4. Description of Project	The total area of the site is 386.2 hectares (954.23 acres/3.86 km ²) with certain areas already under development. The IP, Jadcherla is located in survey nos. 408 to 412, 418 to 435, 437 to 445, 452 to 459 of Polepally village, Jadcherla Mandal and survey nos. 588 to 630 of Rajapur village, Balanagar Mandal of Mahabubnagar District.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	State PSU (eg. State Forest Corp., TANGEDCO, Mineral development Corp)
2.2. Name of the Company/ Organization/User agency	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED

Registered address

2.3. Address	6th Floor, Parisrama Bhavan, Fateh Maidan Road Basheerbagh, Hyderabad 500004
2.4. Village /Town / City	Basheerbagh
2.5. State	TELANGANA
2.6. District	HYDERABAD
2.7. Pin Code	500004
2.8. Landmarks	Opp LB Stadium, Foteh Maiden Road
2.9. E-mail address	ce-iic@telangana.gov.in
2.10. Landline Number	23237672
2.11. Mobile number	xxxxxx1117

3. Details of the person making application

3.1. Name	Shashanka Konduru
3.2. Designation	Vice Chairman & Managing Director

Correspondence address

3.3. Address	6th Floor, Parisrama Bhavan, Fateh Maidan Road Basheerbagh, Hyderabad 500004
3.4. Village /Town / City	Basheerbagh
3.5. State	TELANGANA
3.6. District	HYDERABAD
3.7. Pin Code	500004
3.8. E-mail address	ce-iic@telangana.gov.in
3.9. Landline Number	23237672
3.10. Mobile number	xxxxxx1117

Project Location

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4. Location of the Project or Activity

4.1. Upload KML	kml jadcharla.kml
4.2. Whether the project/activity falling in the state/UT sharing international borders	NO
5. Shape of the Project	Non - Linear

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
E44SI	TELANGANA	Mahabubnagar	Rajapur	RAJAPUR	
E44SI	TELANGANA	Mahabubnagar	Jadcherla	POLEPALLI	

Remarks

N/A

6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land involved	
6.2. Non-Forest Land [A]	386.163
6.3. Forest Land [B]	0
6.4. Total Land [A+B]	386.163

Project Activity Cost

7. Project/Activity Cost

7.1. Total Cost of the Project at current price level (in Lakhs)	18637.8 Amount in Words : Eighteen Thousand Six Hundred Thirty Seven Point Eight Lakh(s) Only
--	--

8. Employment likely to be generated

8.1. During construction phase

Permanent employment

8.1.1. No. of permanent employment (No.s) [A]	1500
8.1.2. Period of employment (No. of days) [B]	330
8.1.3. No. of man-days [X]=[A]*[B]	495000

Temporary employment

8.1.4. Temporary / Contractual employment (No. of Man days) [Y]	2500
8.1.5. Total [X] + [Y]	497500

8.2. During operational phase

Permanent employment

8.2.1. No. of permanent employment (No.s) [A]	20000
8.2.2. Period of employment (No. of days) [B]	330
8.2.3. No. of man-days [X]=[A]*[B]	6600000

Temporary employment

8.2.4. Temporary / Contractual employment (No. of Man days) [Y]	5000
8.2.5. Total [X] + [Y]	6605000

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Others

9. Whether Rehabilitation and Resettlement (R&R) involved? NO

10. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

11. Whether any alternative site(s) examined or part thereof for the non-site-specific component? NO

11.1. Reason thereof

As the project was started in 2007 to uplift the backward areas of Mahabubnagar

12. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? YES

Details of Order/Policy

Upload Copy

GoI dated 27.10.2006

goi dt.27.10.2006.pdf

13. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? NO

14. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? YES

Act	Type of violation	Year	Direction Issued By	Direction Details	Direction Copy	Summary	Report
EIA Notification 1994 / 2006	NA	2007	MoEFCC	Violation ToR issued on 22nd March 2021	tor ip jadcherla.pdf	Industrial park was started in 2007 for the uplifting the backward areas of mahabubnagar.	N/A

Application for ToR (Category A, B1, and B2 Violation)/EC (Category B2) - Form 1

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Basic Information

I. Category of the Project/Activity

1.1. Name of the project proposal	INDUSTRIAL PARK AT POLEPALLY & RAJAPUR	
1.2. Type of Proposal	New	
1.3. Whether the Project Activity (Construction/ Operation) has been undertaken without obtaining prior Environmental Clearance Yes under the provision of EIA Notification 1994/ 2006?	Yes	
1.3.1. Whether proposal is being submitted under the provision of	Ministry Notification S.O. 804 (E) Dated 14 March 2017	
1.3.2. Brief detail on violation	Industrial park commenced in 2007. In accordance with the MoEF&CC circular, S.O.No B04(E), dt.14th march 2017 and its subsequent amendments on violation of EC, TSIC has applied for EC process on 11th April 2018.	
1.4. Whether multiple items (Components) as per the notification involved in the proposal?	No	
1.4.1. Item No. as per schedule to EIA Notification, 2006	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones	Building and Construction project with BUA >1,50,000 sqm or covering an area of >50 Ha in industrial estates/ parks/ complexes (<500 Ha) and Not housing any industry belonging to Category A or B.
Capacity	328.56	Ha
2. Whether project/activity attracts the General Condition specified in the Schedule of EIA Notification?	No	
3. Whether any Protected Areas Notified Under the Wild Life (Protection) Act, 1972 are located within 10 km of the project site	No	
4. Whether any Severely Polluted Areas as identified by the CPCB from time to time located in proximity to the project site	No	
5. Whether any Critically Polluted Areas as identified by the CPCB from time to time located in proximity to the project site	No	
6. Whether any Notified Eco-Sensitive area notified under Environmental (Protection) Act, 1986 located in proximity to the project site	No	
7. Whether any Inter-State Boundaries and International Boundaries located in proximity to the project site	No	
8. Whether any Eco-sensitive Zone notified/proposed to be notified under Environment (Protection) Act, 1986 located within 10 km of the project site	No	
9. Whether any forest land present within 10 km of the project site	No	
10. Category of the Project as per EIA Notification, 2006	B1	
10.1. Whether proposal is required to be appraised at Central level?	No	
11. Whether Proposal has interlinked / interdependent projects or activities?	No	

11.1. Reason thereof

Not applicable

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12. Whether any Forest Land involved in the project or part thereof No

13. Whether NBWL recommendation is required? No

14. Land Acquisition Details

Type of Land	In case of non-forest land, please specify	Type of privately owned land	Type of land in terms of ownership	Supporting documents		Status of Land Acquisition
				Document Name	Remarks Document	
Non-forest Land	Privately owned land	Residential land	N/A	GoI order	N/A	goi dt.27.10.2006.pdf Preview Acquired

Project Details

14. Details of CTE

14.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC? No

14.1.1. Reason thereof

Individual industries have already obtained CFE and CFO. TGIC will apply for CFE after obtaining EC

15. Whether the project/activity located in Notified Industrial Area? No

16. Whether the project/activity located in CRZ or ICRZ area? No

17. Whether the project proposed to be located in Territorial waters (Off-shore) No

18. Whether project/activity attracts the Specific Condition specified in the Schedule of EIA Notification? No

Product Details

19. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
All the industries that are under operation in the Industrial park are Orange category industries with pharmaceutical formulation, production of tablets, capsules, liquid vials etc.	Product	386.16	Hect ares (Ha)	Road	The proposed industrial park at Jadcherla is considered as Brownfield project, as land has been allocated to some of the Pharma industries in pharma formulation, SEZ of the proposed industries park like Aurobindo, Hetero etc. Which are under operation. The industrial park is allotted to 153 units. The status of the industrial park is as follows: • 85 industrials units are working, • 48 industrials units are under implementation • 21 industrials units are yet to implement

20. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary? No

Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/ Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

21. Status of collection of baseline data Already collected

Period of baseline data collection

21.1. From 01/03/2022

21.2. To 31/05/2022

22. Seasons of collection Summer

23. Number of Monitoring locations for

23.1. Meteorology (Nos.) 1

23.2. Ambient Air Quality (Nos.) 10

23.3. Surface Water Quality (Nos.) 6

23.4. Ground Water Quality (Nos.) 13

23.5. Ground water level (Nos.) 0

23.6. Noise Level (Nos.) 6

23.7. Soil Quality (Nos.) 10

23.8. Summary on the baseline situation baseline situation.pdf

23.9. Map showing the monitoring locations bld maps.pdf

Consultant Details

24. Whether QCI/NABET Accredited EIA Consultant engaged? Yes

24.1. Accreditation No. / Organization Id ORG000443

24.2. Name of the EIA Consultant Organization Environment Protection & Training Research Institute

24.3. Address Sy. No. 91/4, Gachibowli, Hyderabad - 500032

24.4. Mobile No. 9505719454

24.5. E-mail Id dgeptri@gmail.com

24.6. Category of Accreditation (Eligible for Category A / Eligible for Category B) A

24.7. Sector(s) of Accreditation 1,3,31,37,38,39,4,6,33

24.8. Validity of Accreditation 09/01/2028

Project Details

1. Introduction of Project or Activity

1.1. Need for the project or activity and its importance to the country/region	IP was developed to uplift the backward areas of Mahabubnagar and its surrounding areas.
1.2. Demand - Supply Gap and Domestic and export markets, if any	Allocated space for orange category industries & provide infrastructure facilities at one place.

2. Social Infrastructure

2.1. Readily available	The site is well connected with state highway, educational centers, medical facilities, sanitation, housing, drinking water facilities etc
2.2. Proposed to be developed	Infrastructure facilities like roads, water, power etc are proposed in the industrial park.

3. Connectivity to the project or activity

3.1. Nearest railway station and its distance (in Km)	Gollapally	6
3.2. Nearest Airport and its distance (in Km)	Rajiv Gandhi International Airport	55
3.3. Nearest Town/City/District head quarter and its distance (in Km)	Hyderabad	80

4. Soil classification	It is mainly covered by three types of soils viz, red sandy soil (Dubbas and chalkas) Red earth (with loomy sub soils and chalkas) and block cotton soils. Red sandy soils and Red earth are permeable and well drained.	
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5. Distance from the HFL of the river in m, if any	0	
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6. Benefits of the project

6.1. Social benefits of project or activity	The proposed project will generate a huge employment opportunity operations phase. Provision of diverse services such as transportation, technical services, skilled and semi skilled services and indirectly it will thrive in various business activities.	
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6.2. Financial benefits of project or activity	The industrial development is envisaged to increased growth in exports and attracts generation of additional revenue to the government by means of taxes and duties. Employment generation in the surrounding villages will result in enhanced standard of living and in a way add to the economic development of the region.	
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7. Project/ Activity Construction Status	Under construction	
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7.1. Date of Start	01/01/2007	
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7.2. Likely date of completion	31/12/2025	
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Resource Utilization

8. Use of resources for construction or operation of the project

8.1. Whether requirement of water involved in the project?	Yes	
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Details of Water requirement during Construction stage

Sr.No.	Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission	Competent Authority	Upload a copy of the permission letter/NOC	Status of Permission/NOC	Proc app
1	Mission Bhagiratha	108	N/A	pump	3000	Pipeline	Copy enclosed	No	N/A	N/A	N/A

Details of Water requirement during Operational stage

Sr.No.	Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission	Competent Authority	Upload a copy of the permission letter/NOC	Status of Permission/NOC	Proc app
1	Other	4500	N/A	Others	3000	Pipeline	Copy enclosed	No	N/A	N/A	N/A

8.2. Other information, if any N/A

8.3. Whether requirement of Minerals and/or fuels involved in the project? No

8.4. Construction material Yes

Construction material	Quantity in MT	Source	Mode of transport	Distance from source in Km
Cement	11500	Local licensed material supplier	Road	5
Bricks	8200	Local licensed material supplier	Road	5
Aggregates	57600	Local licensed material supplier	Road	5
Steel	2300	Local licensed material supplier	Road	5
Sand	45600	Local licensed material supplier	Road	5

8.5. Timber No

8.6. Electric Power: Yes

8.6.1. Total Electricity requirement (MW): 63

8.6.2. Main Source: 220/132/33 KV substation

8.6.3. Renewable energy proposed to install (KW): 00

8.6.4. Percentage contribution of renewable energy: 0

8.6.5. Standby arrangements (details of DG Sets): DG sets of capacity 240, 500, 750, 800, 1000, 1010 and 1500 KVA

8.6.6. Stack height in m (DG set): 30

8.6.7. Energy conservation measures:

Diesel consumption will be reduced, solar power explore the feasibility to use the electricity/ CNG operated vehicles after checking the availability of such vehicles in the market in consultation with the vendor to reduce the pollution load.

8.7. Whether any other natural resources / other raw materials required?: No

8.8. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required? No

8.9. Whether any resource efficiency / optimization / recycling and reuse envisaged in the project? No

Physical Changes

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9. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

9.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? Yes

Current Land Use	Area in Ha	Remarks
9.1.1. Forest Land	0	N/A
9.1.2. Agriculture land	0	N/A
9.1.3. Grazing Land	0	N/A
9.1.4. Barren Land	0	N/A
9.1.5. Waste Land	0	N/A
9.1.6. Surface water bodies	0	N/A
9.1.7. Marshy land	0	N/A
9.1.8. Mangroves	0	N/A
9.1.9. Settlements	0	N/A
9.1.10. Roads / Other infrastructure	66.55	Road
9.1.11. Plantation / Green belt	108.42	Commercial and industrial units
9.1.12. Industrial use	139.02	N/A

9.1.13. Other land use

Please Specify	Area in Ha	Remarks
Commercial area	8.9	
Amenities/CFC area	5.67	
Rehabilitation area	12.91	
Area covered by Tanda	3.64	
Area covered by polepally and Mudireddipally for G	2.42	
Area covered by Macharam Road (R&B) road	2.42	
Area allotted SVKM's NMIMS university	36.2	
9.1.14. Total	386.15	

9.1.15. Proposed/Post-project land use

Please Specify	Area in Ha	Remarks
Roads area	66.55	
Plots- industrial area	139.02	
Plots- Commercial area	8.9	
Amenities/CFC area	5.67	
Open space in industrial units	70.51	
Open space in Commercial units	4.36	
9.1.16. Green belt	33.55	N/A
9.1.17. Total	328.56	

9.2. Whether any clearance of existing vegetation due to project activity? No

9.3. Whether any loss of native species or genetic diversity?	No
9.4. Whether any demolition works involved in project activity?	No
9.5. Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads, transmission lines, rail line, pipeline, conveyor, etc.)	No
9.6. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No
9.7. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?	No
9.8. Whether any dismantling or decommissioning or restoration works or reclamation works (Long-term/ short-term)?	No
9.9. Whether any construction works for temporary use for project activity?	No
9.10. Whether any cut and fill excavations proposed for the project activity?	No
9.11. Whether any underground works including tunnelling?	No
9.12. Whether any dredging involved in project?	No
9.13. Whether any offshore structures involved in project?	No
9.14. Whether any new road, rail, sea, airports, helipad, etc. during construction or operation?	No
9.15. Whether any construction of new linear structures? (e.g. transmission lines, pipelines, etc.)	No
9.16. Whether any Facilities for storage of goods or raw materials?	No
9.17. Whether any Facilities for long term/ permanent housing of operational workers/ staff?	No
9.18. Whether any Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No
9.19. Whether any Stream crossings, temporary and permanent?	No
9.20. Whether any Influx of people to an area in either temporarily or permanently?	Yes
9.20.1. No. of people likely to influx to an area temporarily	1000
9.20.2. No. of people likely to influx to an area Permanently	200

9.20.3. Other information, if any

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temporary influx of labour force will be there only during construction phase. However, influx of skilled and professionals if any due to the operations in the project site, will be employed.

9.21. Whether any other information would like to submit?

No

Pollution Details

10. Release of pollutants to Air and Mitigation measures

10.1. Whether any probable air pollutants generated?

Yes

Air Pollution Source	Probable Pollutants	Mitigation Measures
DG sets	PM10, PM2.5, SO2, NOx	Mitigation measures will be given in EIA & EMP

10.2. Other information, if any

other source of air pollution are from Boilers

10.3. Generation of Noise & Vibration and mitigation measures

10.3.1. Whether any probable generation of Noise and vibration from the proposed project?

Yes

10.3.1.1. Sources of Noise

During construction from machinery, DG Sets and Vehicular movement

10.3.1.2. Sources of Vibration

Construction

10.3.1.3. Details of blasting, if any

N/A

10.3.1.4. Other information, if any

N/A

10.3.1.5. Whether any mitigation measures proposed for Noise & Vibration?

Yes

10.3.1.5.1. Mitigation measures proposed for control of Noise

Enclosers will be provided for DG Sets & Ear Muffs will be provided to the workers as per EHS policy of Individual Industry

10.3.1.5.2. Mitigation measures proposed for control of vibration

N/A

10.3.1.5.3. Other information, if any

N/A

10.3.2. Whether any probable generation of Light and Heat?

No

10.4. Discharge of pollutants to water and mitigation measures

10.4.1. Whether any probable water pollutants generated?

No

10.5. Probable sources of water pollutant

No

Details of reuse / recycle of wastewater

Details	Qty / Capacity
10.6. Quantity of waste water generation per day (KLD)	1500
10.7. Quantity of treated water proposed to use per day (KLD)	800
10.8. Quantity of treated water proposed to discharge outside the premises (KLD)	0
10.9. Purpose for which treated water is proposed to use	Maintenance of Plantation & Landscaping
10.10. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	Yes

Particulars of CETP/CSTP	Details
10.10.1. Type of treatment plant	CETP
10.10.2. Agency Name	Delloite
10.10.3. Capacity	1.50 MLD
10.10.4. Technology	MBBR
10.10.5. Present load on facility (excluding of proposed project)	0.00
10.10.6. Distance from site	0.00 m
10.10.7. Provision for re-use of treated water from the CETP/CSTP	Yes
10.10.8. MoU with agency	N/A
10.10.9. Whether proof of CETP membership available	No
10.10.9.1. Status of application for CETP membership	Not applicable
10.10.9.1.1. Justification	CETP being established by TGIIIC
10.11. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
10.12. Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert?	No
10.12.1. Reasons thereof	Individual industries will establish STP / septic tank as the case may be within their premises.
10.13. Whether any other mitigation measures proposed?	No
10.14. Whether Dual Plumbing System proposed to be implemented?	Yes
10.14.1. Details thereof	Proposed by individual industries
10.15. Whether any discharge of treated effluent involved?	No

Water Requirements

II. Ground water intersection and water conservation measures:

11.1. Whether ground water table intersection involved in the project activities?	No
11.2. Area category from Groundwater availability perspective?	Safe
11.3. Whether Rainwater harvesting proposed	Yes
11.3.1. Capacity of facilities provided	10
11.3.2. Description of facilities provided	Rainwater harvesting pits
11.3.3. Description	Rainwater harvesting structures will be provided within the site as per GWD
11.3.4. Total Quantity of water requirements met from water harvesting in KLD	0
11.3.5. Storage capacity of rain water harvested in cubic meters	101.25
11.4. Whether any other water conservation measures proposed?	No
11.5. Whether the ZLD is proposed?	Yes

11.5. Whether the ZLD is proposed?

Yes

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15.1. Details of ZLD

1.5 MLD CETP

12. Greenbelt

12.1. Area proposed for green belt (in Ha)	108.42
12.2. Width of green belt (in m) along the boundary of the project or activity	0
12.3. Percentage of the total area covered under green belt	33
12.4. Details of the species proposed for plantation	Native species of trees like babool, neem, saptparni, pepal, vippa, Eetha, mahaneem, ficus, ashok, tamarind, karanj
12.5. No. of tree saplings to be planted	15000
12.6. Funds allocated for plantation in Lakhs.	112.76

Waste Generation

13. Production of wastes during construction or operation or decommissioning

13.1. Whether any generation of Solid waste (domestic wastes)? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
sludge	waste water treatment plant	1500	TGPCB authorized agency	Road
MSW	Industries, canteens and others	12.5	TGPCB authorized agency	Road

13.2. Whether any generation of plastic waste? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Covers, wrapping materials etc.	Individual industries	275	Sent to TGPCB authorized agency	Road

13.3. Whether any generation of e-waste? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
ear phones, etc.	Employees	67.75	Sent to TGPCB authorized agency	Road
Wires, bulbs, PCBs, computers, keyboards etc.	Individual industries	51.5	Sent to TGPCB authorized agency	Road

13.4. Whether any generation of batteries waste? No

13.5. Whether any generation of Bio-medical waste? No

13.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Hazardous waste	Industries	18	TSDF	Road

13.7. Whether any generation of construction or demolition wastes? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
used brick, cements.	Individual industries which are vet to		Sent to C&D waste treatment and disposal	

used brick, cements, wood etc.. Individual industries which are yet to be implemented

2491.7

Sent to C&D waste treatment and disposal facilities under GHMC

Road

13.8. Whether any generation of other wastes?

No

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13.9. Whether any generation of surplus products?

No

13.10. Whether measures for waste minimization proposed?

No

Risk Assessment

14. Whether any risks associated with project activities which could affect human health or the environment, -

14.1. From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances?

No

14.2. From any other causes?

No

14.3. Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?

No

14.4. Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)

No

14.5. Could project adversely affect the wellbeing of people in project area e.g. by changing living conditions?

No

14.6. Vulnerable groups of people who could be adversely affected by the project e.g. hospital patients, children, the elderly etc.

No

14.6.1. Has cumulative risk assessment been performed?

No

14.6.1.1. Reason thereof

N/A

14.7. Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke, odorous fumes or other hazardous gases?

No

15. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

15.1. Whether lead to development of supportive facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supportive infrastructure (roads, power supply, waste or waste water treatment, etc.); housing development; Industries in supply chain and downstream; any other?

Yes

15.1.1. Details there of

Details will be furnished in the EIA Report

15.2. Whether lead to after-use of the site, which could have an impact on the environment? (e.g. mine void, dump sites, etc.)

No

15.3. Whether set a precedent for later developments?

No

15.4. Have cumulative effects due to proximity to other existing or planned projects with similar effects?

No

15.5. Whether lead to growth of alien species, if any?

No

15.6. Is there any threat of the project to the biodiversity?

15.6. Is there any threat of the project to the biodiversity (including displacement of fauna—both terrestrial and aquatic avi-fauna or creation of barriers for their movement)? No 65

15.7. Will the proposed project in any way result in the obstruction of a view, scenic amenity or landscapes? No

15.8. Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered? No

15.9. Will the proposed project result in any changes to the demographic structure of local population? No

15.10. Will the project cause adverse effect on local communities, disturbance to sacred sites or other cultural values? No

Enclosures

16. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates layout.pdf

17. Schematic representation of the feasibility drawings which give information for EIA purpose flow.pdf

19. Additional Information

S. No.	Document Name	Remark	Document
1	SUMMARY	SUMMARY	summary.pdf
2	Budgetary Estimates for EMP	Budgetary Estimates for EMP	budgetary estimates for emp.pdf
3	Undertaking	Undertaking by project proponent	undertaking.pdf
4	Credible action	Credible action on violation	credible action.pdf
5	Public hearing proceedings	Public hearing proceedings	public hearing proceedings.pdf
6	PH Advertisements	PH Advertisements	ph advertisements.pdf
7	Court case 2 OA No.24	The present application is filed raising the continuous chemical pollution caused by the Private Respondents and inaction of the Official Respondents	court case 2 oa no.24.pdf
8	Court case 1 OA No.189	A case is filed before Hon'ble NGT alleging that the pollution is being caused by Pharma companies at TGIC, SEZ Jadcherla	court case 1 oa no.189.pdf
9	Pre feasibility report	Pre feasibility report	pfr.pdf
10	Earlier TOR	TOR granted for this project Dt: 22.03.2021	earlier tor - ip-jadcherla, dt;22.03.2021.pdf
11	Layout	N/A	jadcherla- layout.pdf
12	Covering Letter	N/A	covering letter 15.05.2025.pdf

20. Document Checklist

Ownership document	Yes
Mine lease document (in case of mining)	Not Applicable
Letter of intent (in case of mining)	Not Applicable

20.1. Land-Related Documents

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	Project layout	Yes
	Gazette notification of notified industrial area (if applicable)	Not Applicable
20.2. Public Hearing-Related Details	Public hearing proceedings	Yes
	Advertisements	Yes
20.3. EIA/EMP - Related Details	Pre-feasibility report	Yes
	EIA/EMP report (in case of Cat A, B1)	No
	EMP report (in case of Cat B2)	No
	Budgetary provision table for EMP	Yes
	Mining plan (in case of mining)	Not Applicable
	DSR in case of minor minerals	Not Applicable
20.4. Water Permission-Related Details	Permission for withdrawal of surface water	Yes
	Permission for abstraction of ground water	Not Applicable
20.5. Compliance and Monitoring Documents	Certified compliance report (in case of Expansion Proposals)	Not Applicable
	Action Taken Report (if any)	Not Applicable
	Closure report from RO (if any)	Not Applicable
20.6. Previous Clearances	Previous TOR granted (if any)	Yes
	Previous EC granted (if any)	No
	Previous EC transferred (if any)	Not Applicable
20.7. Wildlife and Forest Related Documents	Conservation plan for Schedule-I species	Not Applicable
	NBWL/SBWL recommendation	Not Applicable
	In principle (stage-I) forest clearance	Not Applicable
	Final (stage-II) forest clearance	Not Applicable
20.8. NOC from Other Departments/Ministries	Existing CTE/CTO	Not Applicable
	NOC from airport authority on the permissible height of the building (if applicable)	Not Applicable
20.9. Others	Court case details (if any)	Yes
	Violation details (if any)	Yes
	Summary of the project	Yes

21. I certify that I have uploaded all the required documents and correctly indicated them in the checklist. In case any discrepancy is found, or any required document is missing, the application shall be liable to be rejected at our own risk and cost.

Undertaking

22. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

22.1. Name	E. Vishnu Vardhan Reddy
22.2. Designation	Vice Chairman & Managing Director
22.3. Company	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
22.4. Address	6th Floor, Parisrama Bhavan, Fateh Maidan Road Basheerbagh, Hyderabad 500004
22.5. Date	16/05/2025

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ANNEXURE-VI

Welcome, K Ravi Kumar (Role: Member Secretary, SEAC) [Logout](#)

Proposal No : SIA/TG/INFRAI/537791/2025

Proponent Name : TELANGANA STATE INDUSTRIAL
INFRASTRUCTURE CORPORATION LIMITED

State File No :

Raise EDS to UA

S. No.	Query	Description	Document	Query raised on observation by	Reason for raising the query	Remarks
1	Other (Optional)		N/A			N/A
2	Violation	In view of the Hon'ble Supreme Court Order dated 16.05.2025, this office is not in a position to issue any TORs in the violation cases.	N/A	Member, EAC	Hon'ble Supreme Court Order dated 16.05.2025	N/A

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2025 INSC 718

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ANNEXURE-VII

REPORTABLE

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

WRIT PETITION (C) NO.1394 OF 2023

VANASHAKTI

...PETITIONER

Vs.

UNION OF INDIA

...RESPONDENT

WITH

WRIT PETITION (C) NO.118 OF 2019

WRIT PETITION (C) NO.115 OF 2024

AND

CIVIL APPEAL NO.381-382 OF 2025

J U D G M E N T

ABHAY S. OKA, J.

1. Part IV-A of the Constitution of India containing fundamental duties as set out in Article 51A was incorporated in the Constitution by the 42nd Amendment Act with effect from 3rd January 1977. Clause (g) of Article 51A provides that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife, and to have compassion for living creatures. This Court in several decisions has held that the right to live in a

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pollution free atmosphere is a part of the fundamental right guaranteed under Article 21 of the Constitution of India.

2. The world changed rapidly after World War II. From the late 1960s and early 1970s, slowly there was a realisation about the drastic consequences of the destruction of environment and pollution of various kinds. In June 1972, at Stockholm, the United Nations Conference on Human Environment was held. In the said conference, several decisions were taken by the world community to protect the environment.

3. In our country, it took fourteen years thereafter for the legislature to come out with a law for protection and improvement of the environment. The Environment (Protection) Act, 1986 (for short, 'the 1986 Act') was brought into force with effect from 19th November 1986. As can be noticed from several orders of this Court and the High Courts, the progress of implementation of the 1986 Act has been very slow.

4. The 1970s and 1980s saw growth of industrialisation in our country. The activities such as mining, gas exploration, thermal power plants, petroleum refining industries, various other industries, building and construction projects, such as, highways started growing.

5. Again, it took twenty years after the 1986 Act came into force to exercise the power under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the 1986 Act read with clause (d) of sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 (for short, '1986 Rules') for coming out with the Environment Impact Assessment Notification, 2006 (for short, 'the EIA notification'). The EIA notification was issued on 14th September 2006. It provided that the projects or activities mentioned in clause (2) thereof shall require prior Environmental Clearance (for short, 'the EC') from the concerned regulatory authority. The concerned regulatory authority in the Central Government is the Ministry of Environment Forests and Climate Change (for short, 'the MoEFCC') for matters falling under Category 'A' in the Schedule, and at the State level, the State Environment Impact Assessment Authority (for short, 'the SEIAA') for the matters falling in Category 'B'. In the Schedule, Categories 'A' and 'B' were incorporated setting out industries and other development work. The entire controversy in this group of petitions is about ex post facto grant of EC.

6. On 14th March 2017, a notification was issued by the MoEFCC. The said notification is hereafter referred to as 'the 2017 notification'. The said notification was made applicable to the projects or activities that have

started the work on site, expanded the production beyond the limit of the EC, or changed the production mix without obtaining EC. The 2017 notification provided that in case of such works, ex post facto EC can be granted. It provided that the projects or activities which are in violation of the EIA notification as on 14th March 2017 were eligible to apply under the 2017 notification for ex post facto EC within a period of six months from 14th March 2017.

7. The National Green Tribunal (for short, 'the NGT') vide order dated 24th May 2021 directed the MoEFCC to prepare a Standard Operating Procedure (for short, 'the SOP') for grant of EC in the cases of violation so as to address the gap in the binding law and practice being currently followed. In purported compliance with the said direction, Office Memorandum dated 7th July 2021 (for short, 'the 2021 OM') was issued.

8. In the meanwhile, the 2017 notification was challenged by way of a writ petition before the High Court of Madras in the case of Puducherry Environment Protection Association v. Union of India¹, which was decided by order dated 13th October 2017. During the course of hearing of the case before the Madras High Court, when it was pointed out that the outer limit for making applications for grant of ex post facto EC have

¹ 2017 SCC OnLine Mad 7056

been repeatedly extended, the Union of India gave a categorical undertaking that the 2017 notification was only a one-time measure. By recording the said submission made on behalf of the Union of India that the 2017 notification was certainly and clearly only a one time measure, the High Court disposed of the petition. Later on, by order dated 14th March 2018 passed by the High Court of Madras in another case, the time period under the 2017 notification for submission of proposals by project proponents was extended by a further period of thirty days.

9. In Writ Petition (C) No.1394 of 2023, the first prayer is for quashing the 2021 OM on the ground that it was arbitrary, illegal and ultra vires the provisions of the 1986 Act. The second prayer is for issuing a writ of mandamus directing the MoEFCC and SEIAA/SEACs not to process and entertain any application for ex-post facto EC after 13th May 2018. As stated earlier, the time granted under the 2017 notification to apply was lastly extended till 13th April 2018.

10. In Writ Petition (C) No.118 of 2019, the challenge is to the 2017 notification issued by the MoEFCC. A prayer was made seeking directions to the respondents to produce a list of real estate projects and project proponents who have undertaken real estate development

projects without obtaining EC under the 2006 notification.

11. In Writ Petition (C) No.115 of 2024, the challenge is to the 2017 notification and the 2021 OM. A prayer for writ of prohibition is made for restraining the MoEFCC from issuing any notification or office memorandum permitting ex-post facto EC.

12. The High Court of Madras by judgment and order dated 30th August 2024 quashed the 2021 OM and another OM dated 19th February 2021. The challenge in Civil Appeal No.381-382 of 2025 is to this decision of the High Court of Madras. In the judgment and order dated 30th August 2024, the Madras High Court declared that its order will operate only prospectively and applications under consideration will remain unaffected. The challenge in this appeal is only to the extent of giving prospective effect to the impugned judgment.

THE EIA NOTIFICATION

13. Firstly, we come to the EIA notification. It has been issued in exercise of powers under sub-Section (1) and clause (v) of sub-Section (2) of Section 3 of the 1986 Act read with clause (d) of sub-Rule (3) of Rule 5 of the 1986 Rules. Section 3 of the 1986 Act reads thus:

“3. Power of Central Government to take measures to protect and improve environment.—(1) Subject to the provisions

of this Act, **the Central Government shall have the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution.**

(2) In particular, and without prejudice to the generality of the provisions of subsection (1), such measures may include measures with respect to all or any of the following matters, namely:—

(i) co-ordination of actions by the State Governments, officers and other authorities

(a) under this Act, or the rules made thereunder; or

(b) under any other law for the time being in force which is relatable to the objects of this Act;

(ii) planning and execution of a nation-wide programme for the prevention, control and abatement of environmental pollution;

(iii) laying down standards for the quality of environment in its various aspects;

(iv) laying down standards for emission or discharge of environmental pollutants from various sources whatsoever:

Provided that different standards for emission or discharge may be laid down under this clause from different sources having regard to the quality or composition of the emission or discharge of

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environmental pollutants from such sources;

(v) restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;

(vi) laying down procedures and safeguards for the prevention of accidents which may cause environmental pollution and remedial measures for such accidents;

(vii) laying down procedures and safeguards for the handling of hazardous substances;

(viii) examination of such manufacturing processes, materials and substances as are likely to cause environmental pollution;

(ix) carrying out and sponsoring investigations and research relating to problems of environmental pollution;

(x) inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, officers or persons as it may consider necessary to take steps for the prevention, control and abatement of environmental pollution;

(xi) establishment or recognition of environmental laboratories and institutes to carry out the functions entrusted to such environmental laboratories and institutes under this Act;

(xii) collection and dissemination of information in respect of matters relating to environmental pollution;

(xiii) preparation of manuals, codes or guides relating to the prevention control and abatement of environmental pollution;

(xiv) such other matters as the Central Government deems necessary or expedient for the purpose of securing the effective implementation of the provisions of this Act.

(3) The Central Government may, if it considers it necessary or expedient so to do for the purposes of this Act, by order, published in the Official Gazette, constitute an authority or authorities by such name or names as may be specified in the order for the purpose of exercising and performing such of the powers and functions (including the power to issue directions under Section 5) of the Central Government under this Act and for taking measures with respect to such of the matters referred to in subsection (2) as may be mentioned in the order and subject to the supervision and control of the Central Government and the provisions of such order, such authority or authorities may exercise the powers or perform the functions or take the measures so mentioned in the order as if such authority or authorities had been empowered by this Act to exercise those powers or perform those functions or take such measures.”

(emphasis added)

13.1 Sub-section (1) of Section 3 sums up the very object of the 1986 Act. Therefore, the EIA notification has been issued not only for the purposes of protecting and improving the quality of the environment but also for preventing and abating environmental pollution. Sub-section (1) of Section 3 confers general power of taking measures on the Central Government. Sub-section (2) confers specific power for taking measures in the matters set out in clauses (i) to (ix) thereof. Clause (v) of sub-section (2) of Section 3 empowers the Central Government to take measures for putting restrictions of areas in which any industries, operations or processes shall not be carried out or shall be carried out subject to safeguards.

14. Rule 5 of the 1986 Rules reads thus:

“5. Prohibition and restriction on the location of industries and the carrying on of processes and operations in different areas.—(1) The Central Government may take into consideration the following factors while prohibiting or restricting the location of industries and carrying on of processes and operations in different areas:

(i) Standards for quality of environment in its various aspects laid down for an area.

(ii) The maximum allowable limits of concentration of various environmental pollutants (including noise) for an area.

(iii) The likely emission or discharge of environmental pollutants from an industry, process or operation proposed to be prohibited or restricted.

(iv) The topographic and climatic features of an area.

(v) The biological diversity of the area which, in the opinion of the Central Government needs to be preserved.

(vi) Environmentally compatible land use.

(vii) Net adverse environmental impact likely to be caused by an industry, process or operation proposed to be prohibited or restricted.

(viii) Proximity to a protected area under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 or a sanctuary, National Park, game reserve or closed area notified as such under the Wild Life (Protection) Act, 1972 or places protected under any treaty, agreement or convention with any other country or countries or in pursuance of any decision made in any international conference, association or other body.

(ix) Proximity to human settlements.

(x) Any other factor as may be considered by the Central Government to be relevant to the protection of the environment in an area.

(2) While prohibiting or restricting the location of industries and carrying on of processes and operations in an area, the

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Central Government shall follow the procedure hereinafter laid down.

(3) (a) Whenever it appears to the Central Government that it is expedient to impose prohibition or restrictions on the location of an industry or the carrying on of processes and operations in an area, it may, by notification in the Official Gazette and in such other manner as the Central Government may deem necessary from time to time, give notice of its intention to do so.

(b) Every notification under clause (a) shall give a brief description of the area, the industries, operations, processes in that area about which such notification pertains and also specify the reasons for the imposition of prohibition or restrictions on the location of the industries and carrying on of processes or operations in that area.

(c) Any person interested in filing an objection against the imposition of prohibition or restrictions on carrying on of processes or operations as notified under clause (a) may do so in writing to the Central Government within sixty days from the date of publication in the notification in the Official Gazette.

(d) The Central Government shall within a period of one hundred and twenty days from the date of publication of the notification in the Official Gazette consider all the objections received against such notification and may [within [seven hundred and twenty-five days [,and in respect of the States of Assam, Meghalaya, Arunachal

Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim and Jammu and Kashmir in exceptional circumstance and for sufficient reasons within a further period of one hundred and eighty days,]] from such date of publication] impose prohibition or restrictions on location of such industries and the carrying on of any process or operation in an area:

[Provided that on account of COVID-19 pandemic, for the purpose of this clause, the period of validity of the notification expiring in the financial year 2020-2021 and 2021-2022 shall be extended up to [30th June, 2022] or six months from the end of the month when the relevant notification would have expired without any extension, whichever is later.]

[(4) Notwithstanding anything contained in sub-rule (3), whenever it appears to the Central Government that it is in public interest to do so, it may dispense with the requirement of notice under clause (a) of sub-rule (3).]"

14.1 For issuing the EIA notification, power has been exercised under clause (d) of sub-rule (3) of Rule 5 which empowers the Central Government to impose prohibition or restrictions on location of such industries and the carrying on any process or operation in an area. There is a power to impose complete prohibition on carrying on any process or operation in an area. Clause (2) of the EIA notification reads thus:

“2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category 'B2' for mining minerals in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion, modernization or any change in the product mix or raw material mix in existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector in the said Schedule, subject to conditions and procedure provided in the sub-paragraph (ii) of paragraph 7.”

14.2 Therefore, without prior EC, construction of new projects or activities, expansion or modernisation of existing projects or activities listed in the Schedule entailing capacity addition with change in process or

technology, cannot be undertaken. Entire procedure for grant of prior EC is laid down in the EIA notification.

LEGALITY OF THE 2017 NOTIFICATION

15. The 2017 notification refers to the OMs dated 12th December 2012 and 27th June 2013 by which a process was sought to be established for grant of EC in the cases of violation of the EIA notification. It also refers to the judgment of the High Court of Jharkhand holding these two OMs as illegal. The same OMs were also quashed by the NGT as mentioned in the said notification. There are three recitals in the said notification which are relevant. Recital Nos.9 to 11 read thus:

“9. And whereas, the Ministry of Environment, Forest and Climate Change and State Environment Impact Assessment Authorities have been receiving certain proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of References and Environmental Clearance for projects which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance;

10. Whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for the purpose of protecting and improving

the quality of the environment and abating environmental pollution that all entities not complying with environmental regulation under Environment Impact Assessment Notification, 2006 be brought under compliance with in the environmental laws in expedient manner;

11. And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which will be more damaging to the environment and in furtherance of this objective, the Government of India deems it essential to establish a process for appraisal of such cases of violation for prescribing adequate environmental safeguards to entities and the process should be such that it deters violation of provisions of Environment Impact Assessment Notification, 2006 and the pecuniary benefit of violation and damage to environment is adequately compensated for;"

15.1 Thus, what was sought to be done was to protect the project proponents who committed gross illegality by commencing construction or commencing operation or process without obtaining prior EC as provided in the

EIA notification. The 2017 notification was a one-time measure. Moreover, this Court in the case of **Common Cause v Union of India & Ors.**², held in no uncertain terms that the concept of *ex post facto* or retrospective EC is completely alien to environmental jurisprudence including the EIA notification. The decision in the case of **Common Cause**² was delivered on 2nd August 2017. Notwithstanding the clear declaration of law which was made on 2nd August 2017, the Central Government did not withdraw the 2017 notification.

16. We may note here that this is not the first time that the concept of prior EC was brought into force. For this purpose, useful reference can be made to a decision of this Court in the case of **Alembic Pharmaceuticals v. Rohit Prajapati**³. It records that there was a notification of 27th January 1994 mandating prior EC for setting up and expansion of industrial projects falling within thirty categories. The issue before this Court was about the legality and validity of the circular dated 14th May 2002, which permitted obtaining of *ex post facto* EC. This Court specifically dealt with the challenge to the circular dated 14th May 2002. In paragraph 12, this Court noted the issue to be decided:

“**12.** The issue to be adjudicated is whether in view of the requirement of a prior EC

² 2017 (9) SCC 499

³ 2020 (17) SCC 157

under the EIA Notification of 1994, a provision for an ex post facto EC to industrial units could be validly made by means of the Circular dated 14-5-2002.”

16.1 Thereafter, this Court considered Section 3(1) of the 1986 Act. In paragraph 21 this Court held thus:

“**21.** The omission in the appeal to make any attempt to sustain the Circular dated 14-5-2002 with reference to the provisions of Section 3 of the Environment (Protection) Act, 1986 is significant. For an action of the Central Government to be treated as a measure referable to Section 3 it must satisfy the statutory requirement of being necessary or expedient “for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution”. The Circular dated 14-5-2002 in fact does quite the contrary. It purported to allow an extension of time for industrial units to comply with the requirement of an EC. The EIA Notification dated 27-1-1994 mandated that an EC has to be obtained before embarking on a new project or expanding or modernising an existing one. The EIA Notification of 1994 has been issued under the provisions of the Environment (Protection) Act, 1986 and the Environment Protection Rules, 1986, with the object of imposing restrictions and prohibitions on setting up of new projects or expansion or modernisation of existing project. The measures are based on the precautionary principle and aim to protect the interests of

the environment. The Circular dated 14-5-2002 allowed defaulting industrial units which had commenced activities without an EC to cure the default by an ex post facto clearance. Being an administrative decision, it is beyond the scope of Section 3 and cannot be said to be a measure for the purpose of protecting and improving the quality of the environment. The circular notes that there were defaulting units which had failed to comply with the requirement of obtaining an EC as mandated. The circular provided for an extension of time and inexplicably introduced the notion of an ex post facto clearance. In effect, it impacted the obligation of the industrial units to be in compliance with the law. **The concept of ex post facto clearance is fundamentally at odds with the EIA Notification dated 27-1-1994. The EIA Notification of 1994 contained a stipulation that any expansion or modernisation of an activity or setting up of a new project listed in Schedule I "shall not be undertaken in any part of India unless it has been accorded environmental clearance". The language of the notification is as clear as it can be to indicate that the requirement is of a prior EC. A mandatory provision requires complete compliance. The words "shall not be undertaken" read in conjunction with the expression "unless" can only have one meaning : before undertaking a new project or expanding or modernising an existing one, an EC must be obtained. When the EIA Notification of 1994 mandates a prior EC, it**

proscribes a post activity approval or an ex post facto permission. What is sought to be achieved by the administrative Circular dated 14-5-2002 is contrary to the statutory Notification dated 27-1-1994. The Circular dated 14-5-2002 does not stipulate how the detrimental effects on the environment would be taken care of if the project proponent is granted an ex post facto EC. The EIA Notification of 1994 mandates a prior environmental clearance. The circular substantially amends or alters the application of the EIA Notification of 1994. The mandate of not commencing a new project or expanding or modernising an existing one unless an environmental clearance has been obtained stands diluted and is rendered ineffective by the issuance of the administrative Circular dated 14-5-2002. This discussion leads us to the conclusion that the administrative circular is not a measure protected by Section 3. Hence there was no jurisdictional bar on NGT to enquire into its legitimacy or vires. Moreover, the administrative circular is contrary to the EIA Notification 1994 which has a statutory character. The circular is unsustainable in law.”

(emphasis added)

16.2 Ultimately, in paragraph 23, this Court held thus:

The concept of an ex post facto EC is in derogation of the fundamental principles of environmental jurisprudence and is an anathema to the EIA Notification dated 27-1-1994. It is, as the judgment

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in Common Cause [Common Cause v. Union of India, (2017) 9 SCC 499] holds, detrimental to the environment and could lead to irreparable degradation. The reason why a retrospective EC or an ex post facto clearance is alien to environmental jurisprudence is that before the issuance of an EC, the statutory notification warrants a careful application of mind, besides a study into the likely consequences of a proposed activity on the environment. An EC can be issued only after various stages of the decision-making process have been completed. Requirements such as conducting a public hearing, screening, scoping and appraisal are components of the decision-making process which ensure that the likely impacts of the industrial activity or the expansion of an existing industrial activity are considered in the decision-making calculus. Allowing for an ex post facto clearance would essentially condone the operation of industrial activities without the grant of an EC. In the absence of an EC, there would be no conditions that would safeguard the environment. Moreover, if the EC was to be ultimately refused, irreparable harm would have been caused to the environment. In either view of the matter, environment law cannot countenance the notion of an ex post facto clearance. This would be contrary to both the precautionary principle as well as the need for sustainable development.”

(emphasis added)

16.3 In fact, as noted in paragraph 22.1, the word 'prior' was not used in the EIA notification dated 27th January 1994. However, the words 'shall not be undertaken' were used. In the 2006 EIA notification, the word 'prior' appears at multiple places.

17. The issue of *ex post facto* EC was dealt with in the case of **Common Cause²**, In paragraph 108, a submission was recorded that the possibility of getting *ex post facto* EC was a signal to the mining leaseholders that obtaining an EC was not mandatory or that if it was not obtained, the default was retrospectively condonable. In paragraph 125, this Court held thus:

"125. We are not in agreement with the learned counsel for the mining leaseholders. **There is no doubt that the grant of an EC cannot be taken as a mechanical exercise. It can only be granted after due diligence and reasonable care since damage to the environment can have a long-term impact. EIA 1994 is therefore very clear that if expansion or modernisation of any mining activity exceeds the existing pollution load, a prior EC is necessary and as already held by this Court in *M.C. Mehta [M.C. Mehta v. Union of India, (2004) 12 SCC 118]* even for the renewal of a mining lease where there is no expansion or modernisation of any activity, a prior EC is necessary. Such importance having been given to an EC, the grant of an *ex post facto***

environmental clearance would be detrimental to the environment and could lead to irreparable degradation of the environment. The concept of an ex post facto or a retrospective EC is completely alien to environmental jurisprudence including EIA 1994 and EIA 2006. We make it clear that an EC will come into force not earlier than the date of its grant.”

(emphasis added)

18. Therefore, there is already a concluded finding of this Court that the concept of *ex post facto* or retrospective EC is completely alien to environmental jurisprudence and the EIA notification. This view was reiterated by this Court in the case of ***Electrosteel Steels Ltd. v. Union of India and Ors.***⁴. In paragraph 72, this Court held thus:

“72. There can be no doubt that the need to comply with the requirement to obtain environment clearance is non-negotiable. A project can be set up or allowed to expand subject to compliance of the requisite norms. Environmental clearance is granted on condition of the suitability of the site to set up the project from the environmental angle, and existence of necessary infrastructural facilities and equipment for compliance of environmental norms. To protect future generations, it is imperative that pollution laws be strictly enforced. Under no circumstances, can industries which pollute

4 (2023) 6 SCC 615

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be allowed to operate unchecked and degrade the environment.”

(emphasis added)

18.1 In this case, as well as in the case of ***Alembic Pharmaceuticals***³, this Court exercised its jurisdiction under Article 142 of the Constitution and permitted *ex post facto* EC in particular cases considering the peculiar factual situation.

19. It is in this context that the legality and validity of the 2017 notification will have to be tested. Interestingly, in paragraph 10 of the notification, it is recorded that the MoEFCC deems it necessary for the purpose of protecting and improving the quality of environment and abating environmental pollution that all the entities not complying with the environmental regulation under EIA notification be brought under compliance within the environmental laws in an expeditious manner. The object of protecting and improving the environment and preventing and abating environmental pollution was achieved by the EIA notification. The object of the 2017 notification appears to be to protect the industries and entities which violated the EIA notification. In fact, paragraph 14 of the 2017 notification is material which reads thus:

“**14.** The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental

clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.”

20. Moreover, the 2017 notification is completely in violation of the law laid down by this court in the case of **Common Cause²** and **Alembic Pharmaceuticals³**. From the recitals of the 2017 notification, it is apparent that it was a one-time measure to protect those who were in violation as on the date of the 2017 notification. In view of the settled law, even a ‘one-time measure’ or ‘one-time relaxation’ was illegal. The 2021 OM encourages the entities who contributed to pollution by not obtaining prior EC. Whenever EC is granted, it is always conditional. Certain conditions are imposed to abate or reduce the pollution. Such one-time measures add to air and/or water pollution. Such measures infringe the right to live in a pollution free environment guaranteed by Article 21. Thus, the 2017 notification was completely illegal.

21. The Division bench of Madras High Court by judgment dated 13th October 2017, in the case of **Puducherry Environment Protection Association¹** dealt with the issue regarding the legality of the 2017 notification which was subject matter of challenge in a Public Interest Litigation. A very specific submission was

made before the Madras High Court on behalf of the Central Government by the learned Additional Solicitor General, which is recorded in paragraph 4(i) of the judgment. Relevant portion of paragraph 4(i) reads thus:

“4(i) With regard to precautionary principle, faced with the situation that ex post facto clearance and regularization dates have been repeatedly extended time and again by series of notifications, **learned Additional Solicitor General at the bar, on instructions, submits that this impugned notification shall clearly and certainly be only a one time measure. We record this submission also.**

.....”

(emphasis added)

21.1 This statement was treated as an undertaking of the Central Government, which is clear from paragraph 4(n) of the said judgment:

“4(n) We are convinced that paragraphs 3,4 and 5 of the impugned notification alluded to supra coupled with the two undertakings made on instructions by learned Additional Solicitor General that (a) public hearing can be read into paragraph 5 of the impugned notification and **(b) this shall certainly and clearly be a one time measure, this writ petition can be closed and disposed of recording the above submissions. We do so.**”

(emphasis added)

21.2 It is in view of this undertaking that the High Court did not interfere. The Central Government is bound by this undertaking. It is the duty of the Central Government to comply with the undertaking in its true letter and spirit.

22. The period provided in the 2017 notification to apply for *ex-post facto* EC ended on 13th September 2017. In the case of ***Appaswamy Real Estates Limited v. Puducherry Environment Protection Association***⁵, the request of the MoEFCC for extending the time provided in the 2017 notification was accepted. As a result, the OM dated 16th March 2018 was issued which permitted the project proponents to apply under the 2017 notification within thirty days from the date of the High Court order. What is pertinent to note is that notwithstanding the grant of extension of time to apply, there was no modification made to paragraph 14 of the 2017 notification which clarified that it is applicable only to those projects and activities which were in violation on the date of the said notification. Therefore, any project or activity or process which required EC under the EIA notification commenced after 14th March 2017 was not protected by the 2017 notification.

23. Apart from the fact that the very concept of grant of *ex-post facto* EC is illegal, it is not possible to understand

⁵ 2018 SCC OnLine Mad 1283

why the Central Government made efforts to protect those who committed illegality by not obtaining prior EC in terms of the EIA notification. As the EIA notification was eleven years old when the 2017 notification was issued, there was no equity in favour of those who committed such gross illegality of not obtaining prior EC. The persons who acted without prior EC were not illiterate persons. They were companies, real estate developers, public sector undertakings, mining industries, etc. They were the persons who knowingly committed illegality. We, therefore, make it clear that hereafter, the Central Government shall not come out with a new version of the 2017 notification which provides for the grant of *ex-post facto* EC in any manner.

LEGALITY AND VALIDITY OF THE 2021 OM
SUBMISSIONS

24. The learned senior counsel appearing for the Petitioner submitted that post a series of judgments of this Court in ***Alembic***³ and ***Common Cause***², it is not permissible to grant *ex post facto* EC. He further submits that the 2021 OM is in violation of the 1986 Act and the EIA notification. He submits that EC must be prior and cannot be granted *ex post facto*. While the 2021 OM does not expressly extend the timeline under the 2017 notification or mention *ex post facto*, the 2021 OM and its

application has effectively allowed grant of *ex post facto* EC.

25. The main submission of the learned Additional Solicitor General is that the 2021 OM does not seek to grant *ex-post facto* EC. It is only an SOP. The learned ASG invited our attention to the contents of the SOP. Her submission is that it provides for the demolition of projects not allowable or permissible for want of EC. It also provides for the closure of projects allowable/permissible, if prior EC has not been taken as per the EIA notification. She submitted that even if EC is granted, it will be effective from the date of the issue, and therefore, it is not *ex post facto*. She submitted that before such EC is granted, the project proponent will have to pay certain amounts as provided therein based on Polluter Pays Principle. Moreover, the project proponents will have to undertake activities relating to remedial plan and community accommodation plan. She also pointed out that the projects which are not allowable or permissible, shall be demolished. She also pointed out provisions regarding penalty, project proponents furnishing bank guarantee, etc. Thus, in short, her submission is that the object of the 2021 OM is to protect those projects and industries which could have been granted an EC under EIA notification before the date of commencement of activities, but proceeded to commence

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activities without EC. Her submission is that this measure has been taken to ensure that the huge spending on constructions is not lost and wasted.

OUR VIEW

26. The basic submission by learned ASG is based on a premise that what is provided under the 2021 OM is not grant of *ex-post facto* EC. The relevant part of the 2021 OM is in paragraph 10 and 11, which read thus:

“10. Standard Operating Procedure-Guiding Principles:

- i. Without prejudice to any other consequences, **action has to be initiated under section 15 read with section 19** of The Environment (Protection) Act, 1986 **against all violations.**
- ii. Projects not allowable/ permissible, for grant of EC, as per extant regulations: **To be demolished.**
- iii. Projects allowable/ permissible, if prior EC had been taken as per extant regulations: **To be closed until EC is granted (if no prior EC has been taken) or to revert to permitted production level (in case prior EC has been granted).**
- iv. **Polluter pays:** Violators to pay for violation period proportionate to the scale of project and extent of commercial transaction.
- v. Setting up a mechanism for reporting of violation to the regulatory authority(ies).

11. SOP for dealing with the violation cases:

Step 1: Closure or Revision

Sl no.	Status of EC	Actions
1	If no prior EC has been taken	Order to close its operation
2	If prior EC is available for existing/old unit	Order to revert the activity /production to permissible limits.
3	If prior EC was not required for earlier production level but is now required	Restrict the activity /production to the extent to which prior EC was not required

Step 2: Action under Environment (Projection) Act, 1986

Action under section 15 read with section 19 of the Environment (Protection) Act, 1986 shall be initiated against the violators.

Step: 3: Appraisal under EIA Notification, 2006

The permissibility of the project shall be examined from the perspective of whether such activity/project was at all eligible for the grant of prior EC.

A. If not permissible:

i. The project shall be **ordered for the demolition/closure after issuing show cause notice and providing an opportunity of hearing.**

Ex. If a red industry is functioning in a CRZ-I area which means that the activity was, in the first place, not permitted at the time of

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*commencement of project. Therefore, the activity is not permissible and therefore it shall be **closed & demolished**.*

ii. Respective regulatory authorities shall issue directions under section 5 of the Environment (Protection) Act, 1986 for such closure & demolition of the project/activity.

B. If permissible:

i. As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete the impact assessment studies & submit Environmental Impact Assessment (EIA) report & Environmental Management Plan (EMP) in a time bound manner.

ii. Such cases of violation shall be subject to appropriate

(a) Damage Assessment

(b) Remedial Plan and

(c) Community Augmentation Plan by the Central Level Sectoral Expert Appraisal Committees or State/Union Territory Level Expert Appraisal Committees, as the case may be.

iii. The Competent Authority shall issue directions to the project proponent, under section 5 of the Environment (Protection) Act, 1986 on case to case basis mandating payment of such amount (as may be determined based on Polluter Pays principle) and undertaking activities relating to Remedial Plan and Community Augmentation Plan (to restore environmental damage caused including its social aspects).

iv. Upon submission of the EIA & EMP report, the project shall be appraised by the Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, as if it was a new proposal. If, on examination of the EIA/EMP report, the project is considered permissible for operation as per extant regulations, the requisite Environmental Clearance shall be issued **which shall be effective from the date of issue.**

v. However, during appraisal after examination if it is found that even though the project may **be permissible but not environmentally sustainable in its present form/configuration/features** then the project shall be directed to be **modified so that the project would be environmentally sustainable.**

vi. If, however, it is not considered appropriate to issue EC, the project shall be directed to be **demolished/ closed. If such proposal is a case of expansion, the project shall be directed to revert back to the extent of activity for which EC had been granted earlier or to revert back to the extent of activity for which EC was not required (as the case may be).**

vii. Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, may insist upon public hearing to be conducted for such categories of projects for which the EIA Notification 2006, as amended from time to time, requires the public hearing to be conducted.

viii. The project proponent will be required to **submit a bank guarantee equivalent to the**

amount of Remediation Plan and Natural & Community Resource Augmentation Plan with Central / the State Pollution Control Board (depending on whether it is appraised at Ministry or by SEIAA). The quantification of such liability will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and **will be released after successful implementation of the Remediation Plan and Natural & Community Resource Augmentation Plan."**

27. In short, it provides for grant of EC to category of 'allowable/ permissible' projects. We must remember that the 2021 OM is applicable even to the completed projects. The 2021 OM says that grant of EC to such projects shall be effective from the date of issue. If the project proponent goes ahead with construction which requires EC under the EIA notification, it will amount to violation of the provisions of 1986 Act and 1986 Rules. It will attract penalty under Section 15 of the 1986 Act. Perusal of the provisions of Section 15 shows that even if the penalty is paid by the project proponent, it will not regularise the project. Therefore, even after the payment of penalty, if the project is under construction, the same has to be stopped and demolished and even if operation has already commenced, the same has to be stopped and demolished. Therefore, the construction work has to be demolished.

28. Now, we will consider what is the meaning of “*ex post facto*”. Various dictionary meanings can be summarised as under:

- a)** Having retrospective effect or force;
- b)** From a thing done afterwards;
- c)** Retroactive or affecting something that has already happened.

29. Now, we will take a case of *ex post facto* EC provided under the 2017 notification. The effect of grant of *ex post facto* clearance is that if without obtaining EC, construction is in progress, the same is allowed to continue. If the construction is complete and operation and processes are going on, the same can go on after *ex post facto* EC is granted. Effect of grant of EC under clause (11) of 2021 OM will be grant of permission to complete the construction of the project, though construction had commenced without prior EC. Where the construction is already complete which is being used for processes etc., by grant of EC, the process/activities can continue. Thus, in effect, the EC granted under clause (11) of 2021 OM regularises something which was illegal with retrospective effect. In effect, the EC granted under clause (11) of 2021 OM will regularise the illegality done by commencing the construction or commencing the project without prior EC. Therefore, in substance, what is provided is grant of *ex post facto* EC. In other

words what is granted is EC with retrospective effect as it regularises illegality committed earlier. The grant of EC under the 2021 OM, no doubt, is subject to making payment of compensation determined based on Polluter Pays Principle and undertaking activities relating to remedial plan. Once there is a violation of the EIA notification, the project proponent has to compensate following the Polluter Pays Principle. Even if, EC is not granted to him he has to pay for remedial plan to remedy the damage done to the environment. He has to also pay the penalty under Section 15 of the 1986 Act. Therefore, what is done by the 2021 OM is something which was completely prohibited by this Court in the cases of **Common Cause²** and **Alembic Pharmaceuticals³**. It is an attempt to bring in an *ex-post facto* or retrospective regime by craftily drafting the SOP. The grant of EC under the 2021 OM in substance and in effect amounts to *ex post facto* grant of EC. The Court must come down very heavily on the attempt of the Central Government to do something which is completely prohibited under the law. Cleverly, the words *ex post facto* have not been used, but without using those words, there is a provision to effectively grant *ex post facto* EC. The 2021 OM has been issued in violation of the decisions of this Court in the cases of **Common Cause²** and **Alembic Pharmaceuticals³**. Therefore, we have no manner of

doubt that the 2021 OM which permits grant of EC is completely arbitrary and illegal. Moreover, the 2021 OM does not refer to exercise of any power under the 1986 Act or the 1986 Rules.

30. There is one more aspect which is required to be noted. As per paragraph 14 of the 2017 notification, provision for grant of *ex post facto* EC was made only in relation to projects or activities which were in violation as of 14th March 2017. Therefore, grant of *ex post facto* clearance was not permitted under 2017 notification for the projects and activities which were commenced or continued after 14th March 2017. The window which was initially for a period of six months was eventually extended till completion of 30 days from 14th March 2018. Therefore, the 2021 OM is brought in to do something which was not permissible under the 2017 notification, the law laid down by this Court, and the solemn undertaking given by the Central Government to the Madras High Court. We must deprecate such effort on the part of the Central Government.

31. The EIA notification is of 14th September 2006. When the 2021 OM was issued, it was nearly 15 years old. Therefore, all project proponents were fully aware of the stringent requirements under the EIA notification. The 2021 OM seeks to protect the violations of the EIA notification which have taken place or continue to take

place 15 years after the EIA notification came into force. Thus, the 2021 OM seeks to protect violators who have acted with full knowledge of consequences of violating the EIA notification. Those who violate the law regarding obtaining prior EC are not only committing gross illegality, but they are acting against the society at large. The violation of the condition of obtaining prior EC must be dealt with heavy hands. In environmental matters, the Courts must take a very strict view of the violations of the laws relating to the environment. It is the duty of the Constitutional Courts to do so.

32. Under Article 21 of the Constitution of India, the right to live in a pollution free environment is guaranteed. In fact, the 1986 Act has been enacted to give effect to this fundamental right. In 1977, fundamental duties of all citizens were incorporated in the Constitution which enjoined every citizen of India to protect and improve the environment as provided in clause (g) of Article 51A. Therefore, even the Central Government has a duty to protect and improve the natural environment.

33. Today, in the year 2025, we have been experiencing the drastic consequences of large-scale destruction of environment on human lives in the capital city of our country and in many other cities. At least for a span of two months every year, the residents of Delhi suffocate due to air pollution. The AQI level is either dangerous or

very dangerous. They suffer in their health. The other leading cities are not far behind. The air and water pollution in the cities is ever increasing. Therefore, coming out with measures such as the 2021 OM is violative of fundamental rights of all persons guaranteed under Article 21 to live in a pollution free environment. It also infringes the right to health guaranteed under Article 21 of the Constitution.

34. The 2021 OM talks about the concept of development. Can there be development at the cost of environment? Conservation of environment and its improvement is an essential part of the concept of development. Therefore, going out of the way by issuing such OMs to protect those who have caused harm to the environment has to be deprecated by the Courts which are under a constitutional and statutory mandate to uphold the fundamental right under Article 21 and to protect the environment. In fact, the Courts should come down heavily on such attempts. As stated earlier, the 2021 OM deals with project proponents who were fully aware of the EIA notification and who have taken conscious risk to flout the EIA notification and go ahead with the construction/continuation/expansion of projects. They have shown scant respect to the law and their duty to protect the environment. Apart from violation of Article 21, such action is completely arbitrary

which is violative of Article 14 of the Constitution of India besides being violative of the 1986 Act and the EIA notification.

35. We are, however, conscious of the fact that *ex post facto* EC may have been granted in certain cases both under the 2017 notification and the 2021 OM. ECs already granted under 2017 notification and the 2021 OM, at this stage, should not be disturbed.

36. Hence, we pass the following order:

- a) We hold that the 2017 notification and the 2021 OM as well as all circulars/orders/OMs/notifications issued for giving effect to these notifications are illegal and are hereby struck down;
- b) We restrain the Central Government from issuing circulars/orders/OMs/notifications providing for grant of *ex post facto* EC in any form or manner or for regularising the acts done in contravention of the EIA notification;
- c) We clarify that the ECs already granted till date under the 2017 notification and the 2021 OM shall, however, remain unaffected.

37. The writ petitions and civil appeals are accordingly allowed on the above terms.

.....J.
(Abhay S. Oka)

.....J.
(Ujjal Bhuyan)

**New Delhi;
May 16, 2025**

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ANNEXURE-VIII**CASE DETAILS**

PRIMARY DETAILS							
Main Number	WP 20924/2023	SR Number	WPSR 29135/2023				
CNR No.	HBHC010376932023						
Petitioner	Kosgi Venkatesh	Respondent	Union of India				
Petitioner Advocate	TEKURU SWETCHA	Respondent Advocate	GADI PRAVEEN KUMAR Dy. SOLICITOR GENERAL OF INDIA				
Case Category	NON-SERVICE	District	MAHABUBNAGAR				
Filing Date	01/08/2023	Registration Date	03/08/2023				
Listing Date	-	Case Status	PENDING				
Purpose	ADMISSION						
Hon'ble Judges	The Honourable Sri Justice N.V.SHRAVAN KUMAR, The Honourable The Chief Justice ALOK ARADHE						
Category							
Category	WP	Sub Category	MISCELLANEOUS MATTERS				
Sub Sub Category	-						
IA DETAILS							
IA Number	Filing Date	Advocate Name	Misc.Paper Type	Status	Prayer	Order Date	Order
IA 1/2023	03/08/2023	TEKURU SWETCHA	Direction Petition	Pending	IA PRAYER	-	
USR Details							

USR Number	Advocate Name	110	USR Type	USR Filing Date	Remarks
1/2023	ADDL ADVOCATE GENERAL		Memo of Appearance	07/08/2023	R 2
2/2025	M SRIKANTH REDDY		VAKALATH	04/03/2025	R 5
3/2025	ZEESHAN ADNAN MAHMOOD (SC TS POLLUTION CONTROL BOARD)		VAKALATH	05/03/2025	R 4
WPUSR 94977/2023	A VISHNU VARDHANA REDDY(SC FOR TSPCB)		Report	25/09/2023	PENDING FOR SCRUTINY
WPUSR 23495/2025	M SRIKANTH REDDY (SC FOR TGHC)		VAKALATH	03/03/2025	ACCEPTED
WPUSR 24282/2025	ZEESHAN ADNAN MAHMOOD (SC TS POLLUTION CONTROL BOARD)		VAKALATH	05/03/2025	ACCEPTED
WPUSR 74204/2023	ADDL ADVOCATE GENERAL		Memo of Appearance	07/08/2023	ACCEPTED

CONNECTED MATTERS

Connected Case Number

VAKALATH

Advocate Code	Advocate Name	P/R No.	Remarks
27092	M SRIKANTH REDDY (SC FOR TGHC)	1(R)	----
15565	ADDL ADVOCATE GENERAL	2(R)	----
26657	ZEESHAN ADNAN MAHMOOD (SC TS POLLUTION CONTROL BOARD)	4(R)	----
27092	M SRIKANTH REDDY (SC FOR TGHC)	5(R)	----

TRIAL COURT DETAILS

PRAYER

pleased to issue a Writ or order more particularly one in the nature of WRIT OF MANDAMUS declaring the action of the Respondent authorities in not initiating criminal action on Respondent No 7 to 15 as per section 191 of Environmental Protection Act 1986 and other relevant laws for causing pollution and contravening provisions of the Act in the villages of Mudireddipally, Rayapally Gullagaddatanda poleepally and the lands of the Petitioner in Sy No 474/A 475/E and 476/U admeasuring Acres 208 gunts situated in Rajapaur Village Raja pur Mandal Mahabubnagar District and continuing the same inspite of being levied environmental compensation of Rs 18 25 000/ as per the orders of the Honourable National Green Tribunal in O A 189 of 2019 as illegal unconstitutional and against the principles of natural justice and concept of welfare state and consequently direct the respondent authorities to initiate criminal action against Respondent No 7 to 15 for contravening the provisions of Environmental Prevention Act as observed by Honourable National Green Tribunal New Delhi in O A No 189 of 2019 and pass

S.No	Petitioner(S) Name
1	S/o Kosgi Venkatesh S/o Kosgi Late Balaiah Aged 51 years Occ Agriculture R/o H No 257 Mudireddypally Village Rajapur Mandal Mahabub Nagar District Telangana509202

R.No	Respondent(S) Name
1	Union of India Represented by its secretary Department of Environment Forest and Climate Change Indira Paryavaran Bhavan Jorbah Road New Delhi 11003
2	The State of Telangana Rep by its Prl Secretary Department of Environment and Forests Secretariat Hyderabad
3	The Central Pollution Control Board Rep by its Member Secretary Parivesh Bhawan East Arjun Nagar New Delhi110032
4	Telangana Pollution Control Board Rep by its Member Secretary A3 Paryavaran Bhavan Sanath Nagar Road Sanath Nagar Industrial Estate Hyderabad Telangana 500018
5	Telangana State Industrial Infrastructure Corporation TSIIC Rep by its Managing Director 6th Floor Parisrama Bhavan Fateh Maidan Road Basheerbagh Hyderabad Telangana 500 004
6	The District Collector Mahabub nagar District
7	M/s Hetero Drugs and Labs Ltd Three Units Rep by its Managing Director Plot No S 2A1 to SA11 S2/B Polepally SEZ Jadcharla Mandal Mahabub Nagar District Telangana 509301
8	M/s Amneal Oncology Epsilon Pharma Pvt Ltd Rep by its Managing Director Plot No S35 Polepally SEZ Jadcharla Mandal Mahabub Nagar Dist Telangana509301
9	M/s Arabindo Pharma Ltd Two Units Wytells Pharma Pvt Ltd Rep by its Managing Director Plot No S1 and S 1P Polepally SEZ Jadcharla Mandal Mahabub Nagar Dist Telangana509301
10	M/s APL Health Care Ltd Rep by its Managing Director Plot No S1 B Polepally SEZ Jadcharla Mandal Mahabub Nagar Dist Telangana509301
11	M/s Evergreen Life Sciences Optimus Generics Ltd Rep by its Managing Director Plot No S 13 14 S8 S9 Polepally SEZ Jadcharla Mandal Mahabub Nagar Dist Telangana509301
12	M/s Mylon Laboratories Ltd Rep by its Managing Director Plot No S1617/A Polepally SEZ Jadcharla Mandal Mahabub Nagar Dist Telangana509301
13	M/s Shilpa Medicare Ltd Three Units Rep by its Managing Director Plot No S 20 to S 22 and S 23 S24/A And S 24/B S25 S26 Polepally SEZ Jadcharla Mandal Mahabub Nagar Dist Telangana509301
14	M/s Shri Kartikeya Pharma UnitsII Rep by its Managing Director Plot No S18 Sy No 412 418435 437445 Polepally SEZ Jadcharla Mandal Mahabub Nagar Dist Telangana509301

CASE HISTORY

List Date	Judge/Judge(s) Name	Business
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ORDERS

Order on	Judge Name	Date of Ordes	Order Type	Order Details
WP 20924/2023	The Honourable Sri Justice T.VINOD KUMAR,The Honourable The Chief Justice ALOK ARADHE	2023-08-21	DAILY ORDER	 (https://csis.tshc.gov.in/hcorders/2023/206300209242023_1.pdf)
WP 20924/2023	The Honourable Sri Justice N.V.SHRAVAN KUMAR,The Honourable The Chief Justice ALOK ARADHE	2023-10-13	DAILY ORDER	 (https://csis.tshc.gov.in/hcorders/2023/206300209242023_2.pdf)

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HIGH COURT FOR THE STATE OF TELANGANA

MAIN CASE No. W.P. No.20924 of 2023

PROCEEDING SHEET

Sl. No	DATE	ORDER	OFFICE NOTE
3.	13.10.2023	<p><u>CJ & NVSK, J</u></p> <p>Ms. T. Swetcha, learned counsel for the petitioner, prays for and is granted three weeks time to enable her to file reply to the compliance report filed on behalf of the Telangana State Pollution Control Board.</p> <p>List after three weeks.</p> <p style="text-align: right;">_____ CJ (AAJ)</p> <p style="text-align: right;">_____ NVSK, J</p> <p>ES</p>	